

2893

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 694/2023

IN THE MATTER OF

News Item titled "UN PREDICTS GROUNDWATER LEVEL IN INDIA WILL REDUCE TO LOW BY 2025" appearing in Hindustan Times dated 26.10.2023

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Respondent No.1

Filed by  24/10/25

बिनोद कुमार दौडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt. of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

New Delhi

Dated 27-10-25

Through



GIGI.C.GEORGE
ADVOCATE
STANDING COUNSEL (UOI)
NATIONAL GREEN TRIBUNAL
Email: gigicgeorge.adv42@yahoo.in
M-9810625315

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 694/2023**

IN THE MATTER OF

News Item titled "UN PREDICTS GROUNDWATER LEVEL IN INDIA WILL REDUCE TO LOW BY 2025" appearing in Hindustan Times dated 26.10.2023

**PROGRESS REPORT ON BEHALF OF R-1 i.e. CENTRAL GROUND
WATER AUTHORITY**

BRIEF SUBMISSION:

1. That the original application has been registered suo motu on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts groundwater level in India will reduce to 'low' by 2025".
2. That the reports already filed by the CGWA in the matter so far at various stages of proceeding (i.e Report/reply, Fresh Report, Supplementary Report, Additional Report) are tabulated below:

Date	Summary of reports filed by the CGWA in OA 694/2023	Paper Book Page No.
22.11.2023	CGWA presented the initiatives taken by the Govt. of India (CGWB/CGWA) viz. NAQUIM study, conducting Heliborne Electromagnetic survey, construction of 9000 piezometers with digital water level recorders, groundwater resource assessment and over various initiatives of Govt. of India for sustainable management of ground water in the country.	04-14
06.02.2024	That in pursuant to the order dated 24.11.2023 CGWA filed fresh report containing the initiatives	15-36

	<p>A. State/UT wise availability of groundwater resources, stage of extraction and distribution of OCS assessment units in 26 States/UTs as per GWRA 2023.</p> <p>B. Artificial Recharge and Water Conservation projects constructed by CGWB for the purpose of sustainable ground water management.</p> <p>C. National Aquifer Mapping and Management Programme for sustainability of aquifers.</p>	
21.03.2024	Hon'ble Tribunal vide order dt.09.02.2024 directed Central Ground Water Authority to file supplementary report to bring guidelines to regulate issue of permission /NOC for extraction of ground water in stressed area on record. Accordingly CGWA filed its report on 21.03.2024.	548-718
10.09.2024	Hon'ble Tribunal vide order dated 26.07.2024 directed CGWA to file fresh report containing the effective steps taken, being taken or proposed to be taken for management and regulation of ground water across the country. Accordingly, CGWA filed its report on 10.09.2024.	1565-2112
01.01.2025	<p>Hon'ble Tribunal vide order dated 12.09.2024 directed CGWA to file an Action Taken Report containing the following :</p> <ul style="list-style-type: none"> i. various effective and substantial steps taken by Authority in view of declining of the Ground Water which is being experienced in several parts of the country. ii. Actions being taken relating to illegal borewells by Housing complexes industrial Units, Commercial establishments and several other entities. iii. Directions issued by the CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater drawals and an action taken report on the illegal borewells. iv. indicate the ground-level preservation action plans, infrastructure facilities to be created, timelines for implementation and completion of these plans, enforcement and monitoring mechanisms <p>In pursuance of the above directions, CGWA filed its report on 01.01.2025.</p>	2430-2556
23.04.2025	Hon'ble Tribunal vide order dt. 13.01.2025 directed CGWA	2625-2817

	to place on record the relevant Notification and material for granting NOC for the extraction of groundwater in the stressed area. Accordingly, CGWA vide 23.04.2025 placed relevant notification and material on record of the Hon'ble Tribunal.	
24.07.2025	<p>Hon'ble Tribunal vide para 9 of order dated 28.04.2025 directed CGWA to file a report pertaining to the following information:</p> <p><i>i. Details of over exploited/ground water stressed areas District Wise in each State/UT.</i></p> <p><i>ii. Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas.</i></p> <p><i>iii. Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT.</i></p> <p><i>iv. State/UT wise details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025.</i></p> <p><i>v. Monitoring and Enforcement Agency in each State/UT and at District Level.</i></p> <p><i>vi. Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise.</i></p> <p>CGWA complied the information disclosed by the States/UTs and filed its report on 24.07.2025.</p>	2818-2892

3. That the matter was listed on 25.07.2025. CGWA informed in its reply that 08 States/UTs, namely Chandigarh, Himachal Pradesh, NCT of Delhi,

Pudducherry, Telangana, Lakshadweep, Jammu & Kashmir and West Bengal had not complied with the directions issued under Section 5 of EP Act, 1986 by CGWA, seeking information from these States/ UTs.

4. Para 3 of the order dated 25.07.2025 is reproduced hereunder:

“Learned Counsel for CGWA has pointed out that information supplied by some of the States/UTs is incomplete. He submits that since communication was in the form of a direction issued under Section 5 of the EP Act, 1986, therefore, CGWA will take consequential action for not complying with the said direction within six weeks”. Hon’ble Tribunal directed Counsel of CGWA to file further progress report in the matter.

5. That in pursuance to the direction of Hon’ble Tribunal, it is most respectfully submitted that CGWA issued Show Cause Notices to the above 08 States/UTs vide letter dated 19.08.2025. Copy of Show Cause Notices dated 19.08.2025 are attached and marked as **Annexure-I**.
6. That the replies/ information received from States/UTs in response to CGWA direction letter dated 29.05.2025 is annexed and marked as **Annexure-II** and information disclosed by the States/UTs in response to the direction letter dated 29.05.2025 and subsequent Show Cause Notice dated 19.08.2025 is summarized and annexed as **Annexure-III**.
7. That the present Progress Report may kindly be taken on record and considered, and that the Hon’ble Tribunal may be pleased to pass appropriate orders and directions as deemed fit and proper in light of the facts and circumstances of the present case.

Deponent


बिनोद कुमार ढाण्डियल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

Verification

Verified at New Delhi on 24th October, 2025 that the contents of the above affidavit is true and correct to the best of my knowledge and belief, nothing material has been concealed there from.

Deponent

विनोद कुमार दोडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

Filed by

New Delhi

Dated 24-10-2025

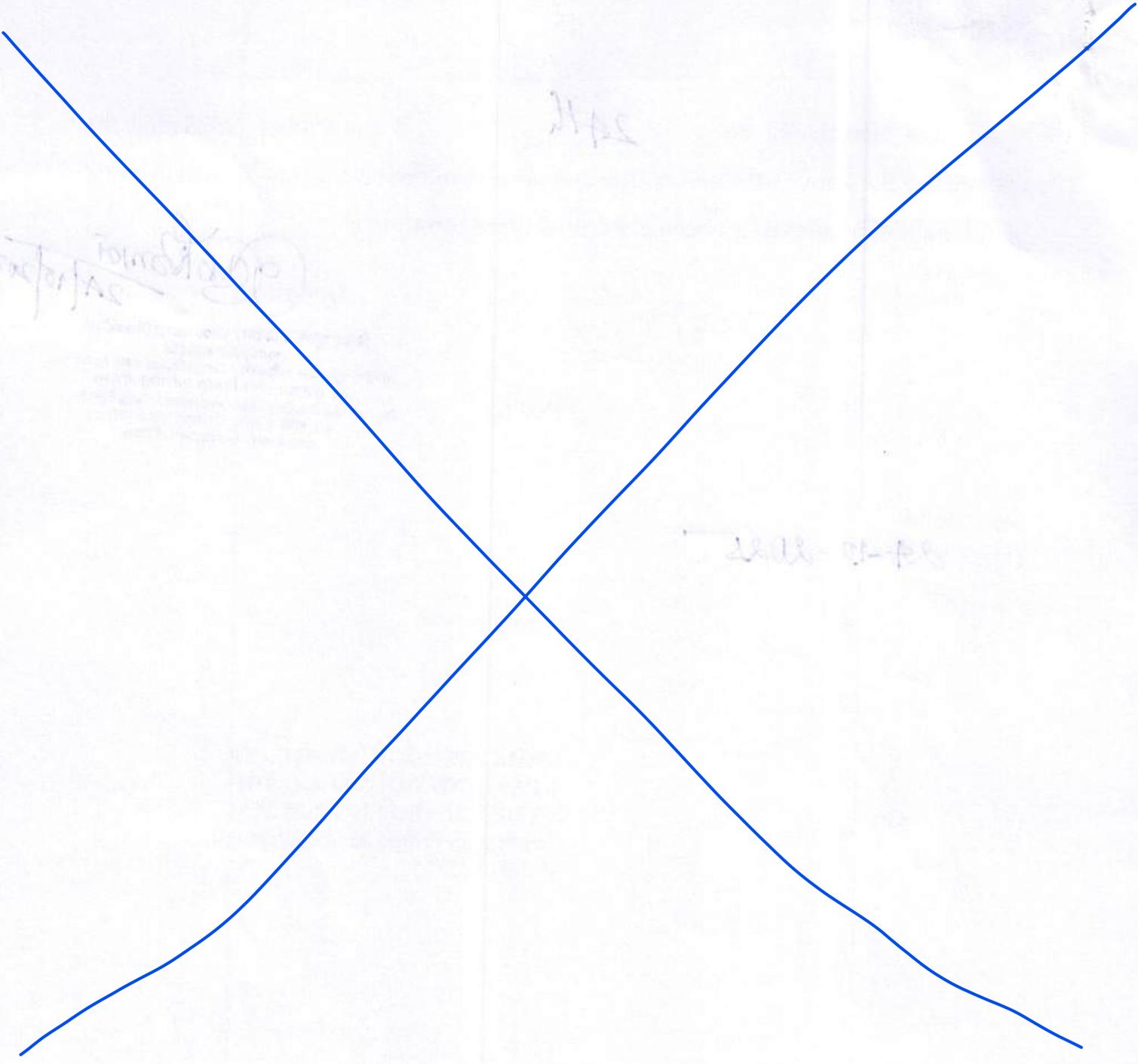
Through

GIGI.C.GEORGE ADVOCATE
STANDING COUNSEL (UOI)
NATIONAL GREEN TRIBUNAL
Email: gigigeorge.adv42@yahoo.in
M-9810625315

11/12

2000/11/12
10/12/12

2000-11-12





No. CGWA-22/2/2024-CGWA-

327

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Commissioner, Govt. of Chandigarh vide letter dated 29.05.2025, to submit requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

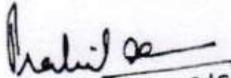
AND WHEREAS, despite the above directions, the Commissioner of Municipal Corporation, Chandigarh has failed to comply and furnish the desired information to this Authority.

AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

Contd. Page-2

NOW, THEREFORE, in view of the above non-compliance, you are hereby directed to **show cause** as to why penalty under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986 should not be imposed upon the Commissioner for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the extant provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

✓ To
The Commissioner,
Municipal Corporation,
Govt. of Chandigarh,
Sector-17, Chandigarh-160017

Copy for information to :
The Administrator,
Union Territory of Chandigarh-160009

Member Secretary
CGWA



No. CGWA-22/2/2024-CGWA-328

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Engineer-in-chief, Jal Shakti Vibhag, Govt. of Himachal Pradesh, vide letter dated 29.05.2025 to submit requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Engineer-in-chief, Jal Shakti Vibhag, Govt. of Himachal Pradesh has failed to comply and furnish the desired information to this Authority.

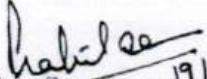
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AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon The Engineer-in-chief, Jal Shakti Vibhag for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

To
The Engineer-in-chief of Jal Shakti Vibhag,
Govt. of Himachal Pradesh,
Jal Shakti Bhawan,
Shimla, HP-171005

Copy for information to :
The Chief Secretary,
State of Himachal Pradesh-171002


Member Secretary
CGWA

No. CGWA-22/2/2024-CGWA-

329

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, CGWA issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Chief Executive Officer, Delhi Jal Board, NCT of Delhi vide letter dated 29.05.2025, to submit requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Delhi Jal Board has failed to comply and furnish the desired information to this Authority.

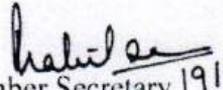
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AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon the Chief Executive Officer, Delhi Jal Board, NCT of Delhi for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

To
The Chief Executive Officer,
Delhi Jal Board,
Varunalaya Ph-II
Jhandewalan, Karol Bagh,
New Delhi-110005

Copy for information to :

1. The Chief Secretary,
Govt. of NCT of Delhi -110002
2. The Special Secretary (Env. & Forest),
Govt. of Delhi,9
Environment Department, 6th Level,
C-wing, IP Estate, Delhi Secretariat,
Delhi-110002

Member Secretary
CGWA



No. CGWA-22/2/2024-CGWA-

530

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Member Secretary, Govt. of Puducherry vide letter dated 29.05.2025, to submit the requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

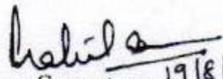
AND WHEREAS, despite the above directions, Member Secretary, Govt. of Puducherry has failed to comply and furnish the desired information to this Authority.

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AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to show cause as to why a penalty should not be imposed upon the Member Secretary, Govt. of Puducherry for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within 15 days from the receipt of this notice. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

To
The Member Secretary,
Govt. of Puducherry,
No.15, III Cross (Extn),
Mariamman Nagar,
Karamanikuppam, Puducherry-605004

Copy for information to :
The Administrator,
UT of Puducherry -605001


Member Secretary
CGWA

No. CGWA-22/2/2024-CGWA-

331

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Commissioner, PR&RD & Administrator, TSWALTA, Govt. of Telangana vide letter dated 29.05.2025, to submit requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Commissioner, PR&RD & Administrator, TSWALTA, Govt. of Telangana has failed to comply and furnish the desired information to this Authority.

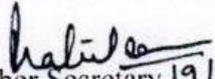
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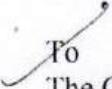
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AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon the Commissioner, PR&RD & Administrator, TSWALTA, Govt. of Telangana for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA


To
The Commissioner,
Govt. of Telangana,
PR&RD & Administrator, TSWALTA,
Panchayat Raj Building,
Urdu Hall Lane, Himayath Nagar
Hyderabad-500029

Copy for information to :
The Chief Secretary,
State of Telangana -500022


Member Secretary
CGWA



No. CGWA-22/2/2024-CGWA-

334

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Secretary, Govt. of Lakshadweep, vide letter dated 29.05.2025 to submit the requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Secretary, Govt. of Lakshadweep has failed to comply and furnish the desired information to this Authority.

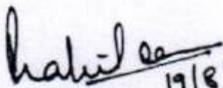
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AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon the Secretary, Govt. of Lakshadweep for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

To
The Secretary,
Govt. of Lakshadweep,
1st Floor, Collector's Block,
Secretariate, Kavaratti,
Lakshadweep - 682555

Copy for information to :
The Administrator,
UT of Lakshadweep -682555


Member Secretary
CGWA



No. CGWA-22/2/2024-CGWA-

333

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "UN predicts groundwater level in India will reduce to 'low' by 2025", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Chairperson, Jammu & Kashmir Water Resources Regulatory Authority, vide letter dated 29.05.2025 to submit requisite information by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Chairperson, Jammu & Kashmir Water Resources Regulatory Authority has failed to comply and furnish the desired information to this Authority.

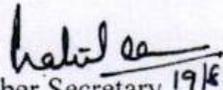
Contd. Page-2

-2-

AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon the Chairperson, Jammu & Kashmir Water Resources Regulatory Authority for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.


Member Secretary 19/8/25
CGWA

✓ To

The Chairperson,
Jammu & Kashmir Water Resources Regulatory Authority,
Govt. of Jammu & Kashmir,
Ashok Nagar, Satwari,
Jammu-180004

Copy to :
The Chief Secretary,
State of Jammu & Kashmir -190009 : for kind information please.

Member Secretary
CGWA



No. CGWA-22/2/2024-CGWA-

332

Dated 19/08/2025

SHOW CAUSE NOTICE

WHEREAS, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(2) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development.

AND WHEREAS, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

AND WHEREAS, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 694/2023 based on the news report titled "*UN predicts groundwater level in India will reduce to 'low' by 2025*", published in Hindustan Times on 26.10.2023.

AND WHEREAS, the Hon'ble Tribunal, vide its order dated 28.04.2025, directed the Authority (CGWA) to submit a compiled report of all States and Union Territories.

AND WHEREAS, the Authority, in compliance with the above, issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Director, SWID, Govt. of West Bengal vide letter dated 29.05.2025, to submit requisite information to this Authority by **30.06.2025**. An additional opportunity was subsequently granted via email dated 04.07.2025, allowing submission by **09.07.2025**.

AND WHEREAS, despite the above directions, the Director, SWID, Govt. of West Bengal has failed to comply and furnish the desired information to this Authority.

Contd. Page-2

-2-

AND WHEREAS, during the hearing on 25.07.2025, the Authority assured Hon'ble Tribunal to take consequential action against the States/UTs for not complying with the directions of the CGWA and to file further progress report before Hon'ble Tribunal within six weeks.

NOW, THEREFORE, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, you are hereby directed to **show cause** as to why a penalty should not be imposed upon the Director, SWID, Govt. of West Bengal for not complying to the directions issued under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the provisions of the Environment (Protection) Act, 1986.

halisa
Member Secretary 19/8/25
CGWA

To
The Director, SWID,
Govt. of West Bengal,
Nirman Bhawan, 1st Floor,
Salt Lake, Sec-III
Kolkatta-700091

Copy for information to :
The Chief Secretary,
State of West Bengal -711102

Member Secretary
CGWA

226

2916

260
08/10/25

22

Municipal Corporation Chandigarh
(Chief Engineer)

To:-

The Member Secretary, *Adhikari*
Central Ground Water Authority,
CSMRS Campus Olof Palme Marg,
HauzKhas, New Delhi - 110016.

Administrative

Sh. Yashwanji Singh

P. Jaisankar
8/10/2025

Memo No. CEMC/2025/3844
Dated 29/9/2025

Subject: Reply to Show Cause Notice vide No. CGWA-22/2/2024, CWG-327 dated 19.08.2025.

In reference to the above-cited subject, it is respectfully submitted that the Chandigarh Water Supply is governed by the Chandigarh Water Supply Bye-Laws, 2011, wherein regulation of ground water is also included under Clause 45. Further, Municipal Corporation Chandigarh is in the process of adopting the Central Ground Water Authority (CGWA) Notifications dated 24.09.2020 and 29.03.2023.

The following milestones have already been achieved in this regard

1. Approval of CGWA Notification adoption. The General House, Municipal Corporation Chandigarh, in its 315th meeting, approved the following agenda
"AGENDA ITEM NO. 315.18 - The House considered and granted approval for adoption of CGWA Notification dated 24.09.2020 of Govt. of India, Ministry of Jal Shakti Guidelines, and replacement of Clause 45 of Chandigarh Water Supply Bye-Laws, 2011"
2. Constitution of Chandigarh Ground Water Authority (CGWA): The Municipal Corporation Chandigarh has constituted the Chandigarh Ground Water Authority (CGWA) incorporating all stakeholders. The Authority has been entrusted with issuing NOCs for tubewells and taking decisions on other groundwater-related issues.
3. Implementation Plan & Review of Bye-Laws: The Chandigarh Ground Water Authority has already formulated an Implementation Plan for CGWA Notification dated 24.09.2020 and its amendments dated 29.03.2023. Presently, the Chandigarh Water Supply Bye-Laws are under scrutiny by competent authorities. After completion of review, these will be placed before the Worthy Administrator for issuance of a formal notification.

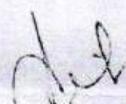
In compliance with the directions issued under Section 5 of the Environment (Protection) Act, 1986, the required information in the prescribed format is submitted as under:

Details of Over exploited/ ground water stressed areas District wise in each State/ UT

As per the latest assessment (2024), the groundwater resources of Chandigarh fall under the safe category, with utilization estimates at 66.13%. Accordingly, groundwater at Chandigarh is considered as safe and sustainable.

Criteria of permitting development activities/ infrastructure facilities in such over-exploited / stressed areas and quantity that is permissible for drawal by each of such unites to be allocated in these areas (where groundwater is being regulated and controlled by the state ground water authority / department)	Criteria prescribed for issuing NOC/ permission for such drawal in over- exploited / stressed areas along with the responsible agency in each state/ UT (where ground water is being regulated and controlled by the state ground water authority/ department)	Details if illegally operated ground water drawal structures, action taken and environment compensation collected till March, 2025	Monitoring and Enforcement Agency in each State/ UT and at District level	Details of utilization of environment compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/ salinity affected water areas, etc. State and district-wise
The Draft notification is under process approval. The draft notification is aligned with the CGWA Notifications dated 24.09.2020 and further amendment dated 29.03.2023.	The Chandigarh Ground Water Authority, duly constituted, shall be the responsible agency for issuing NOCs/ permissions once adoption is notified (Copy attached).	Not applicable	Monitoring and enforcement are being carried out as per the Chandigarh Water Supply Bye-Laws, 2011 and as per proposed amendments in compliance to CGWA Notification dated 24.09.2020 by Municipal Corporation Chandigarh.	Not applicable.

Accordingly, the draft notification is under active process for approval and adoption Submitted please.


 Commissioner,
 Municipal Corporation Chandigarh,
 New Deluxe Building Sector-17
 Chandigarh

No.JSV-Member Secy HPGWA-cum-SE (P&I-II)-2025-26: 1634-1636
Government of Himachal Pradesh
Jal Shakti Vibhag
Dated the Shimla-5 26.08.2025

To

The Member Secretary,
Central Ground Water Authority (CGWA),
Ministry of Jal Shakti,
Government of India.

Subject: Response to Show Cause Notice Vide Letter No. CGWA-22/2/2024-CGWA-328 dated 19.08.2025 – Submission of Reply by HP Ground Water Authority

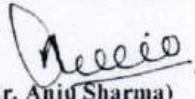
This is in reference to your office letter No. CGWA-22/2/2024-CGWA-328 dated 19.08.2025, vide which a Show Cause Notice was issued to the Himachal Pradesh Ground Water Authority for non-compliance with the directions issued under Section 5 of the Environment (Protection) Act, 1986.

In this regard, it is illustrated that the Engineer-in-Chief (JSV), Himachal Pradesh was requested, vide your office letter No. CGWA-22/2/2024-CGWA-195 dated 29.05.2025, to submit the requisite information to the Central Ground Water Authority by 30.06.2025. Subsequently, an additional opportunity was provided to submit the reply by 09.07.2025.

In view of above, it is respectfully submitted that the Himachal Pradesh Ground Water Authority has already submitted the required reply well within the stipulated time vide this office letter No. JSV-Member Secy HPGWA-cum-SE (P&I-II)-2025-26: 873-876 dated 07.07.2025 on the official email address of CGWA (cgwa@nic.in) through this office email ID: sepjal_2003@yahoo.com on the same date at 04:00 PM, well before 09.07.2025 (copy of same is resubmitted for reference please).

Therefore, you are requested to acknowledge the receipt of submitted reply and take the submission on record as compliance and to exonerate this office with the directions issued by your esteemed office.

Encl:- As Above.


(Er. Anju Sharma)
Chairman HPGWA-cum
Engineer-in-Chief (JSV),
Jal Shakti Bhawan,
Tutikandi, Shimla-05.

Copy to the Secretary (Jal Shakti) to the Govt. of HP for kind information please.

Copy to the Regional Director, Central Ground Water Board, NHR, Dharamshala for information and necessary action please.


Chairman HPGWA-cum
Engineer-in-Chief (JSV),
Jal Shakti Bhawan,
Tutikandi, Shimla-05.

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8/23/25, 2:39 PM

Yahoo Mail - Regarding application registered upon the news "UN Predicts groundwater level in India will reduce to low by 2025-pro...

Regarding application registered upon the news "UN Predicts groundwater level in India will reduce to low by 2025-providing

From: SE JSV P&I-II (sepjal_2003@yahoo.com)

To: cgwa@nic.in; rdnhr-cgwb@nic.in

Cc: iphsecy-hp@nic.in; replygwo@rediffmail.com; replybhavnes@h@gmail.com

Date: Monday 7 July, 2025 at 04:00 pm IST

Sir,

Kindly find enclosed herewith the reply of Himachal Pradesh Ground Water Authority to your office letter No. CGWA-22/2/2024-CGWA-195 dated 29th May 2025, for your information and further necessary action please.

Member Secretary
HP Ground water Authority Cum-
Superintending Engineer P&I-II Jal Shakti Bhawan Shimla-5
आदत बनाएं बूंद-बूंद बचाएं
Phone No. 0177-2830478



873-876.pdf
2.5 MB

No.JSV-Member Secy HPGWA-cum-SE (P&I-II)-2025-26: 873-876
 Government of Himachal Pradesh
 Jal Shakti Vibhag
 Dated the Shimla-507.07.2025

To

Dr. Sunil Kumar Ambast
 Chairman, CGWA, CSMRS Campus Olaf Palma, Road Sec-3
 Hauz Khas, R.K Puran New Delhi -110016
 E-Mail: cgwa@nic.in

Subject: -

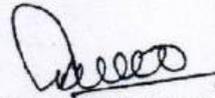
Regarding application registered upon the news "UN Predicts groundwater level in India will reduce to low by 2025-providing

Sir,

Kindly refer to your office letter No. CGWA-22/22024-CGWA-195 Dated 29 May 2025 vide which information on point no. (ii) to (vi) has been sought from the State Ground Water Authority, Himachal Pradesh.

In view of above, reply to the point wise desired information on the prescribed format is attached at Annexure -A.

Encl:- As Above.



(Er. Anju Sharma)
 Chairman HPGWA-cum
 Engineer-in-Chief (JSV),
 Jal Shakti Bhawan,
 Tutikandi, Shimla-05

Copy to the Secretary (JS) to the Govt. of HP w.r.t. letter No.JSB-F010/1/2024 dated 20.06.2025 for kind information please.

Copy to the Regional Director, Central Ground Water Board, NHR, Dharamshala for information and necessary action please.

Copy to the Sr. Hydrogeologist, Ground Water Organisation, JSV, Dist. Una (HP) w.r.t. reply submitted vide letter No.JSV.GWO/E-32/2025-26-359 dated 21.06.2025 for information.

Chairman HPGWA-cum
 Engineer-in-Chief (JSV),
 Jal Shakti Bhawan,
 Tutikandi, Shimla-05.

Criteria for permitting development activities in /infrastructure facilities in such over - exploited/stressed area and quantity that is permissible for drawl by each of such units to be located in these areas (where groundwater is being regulated and controlled by the state ground water authority /Department	Criteria prescribed for issuing NOC/permission for such drawl in over - exploited /stressed areas along with the responsible agency in each state /UT (where groundwater is being regulated and controlled by the state ground water authority /Department	Details operated groundwater drawl structures, action taken and environmental compensation collected till March , 2025	Monitoring and Enforcement Agency in each state /UT and District Level.	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems especially in contaminated/salinity-affected water areas etc. State and district-wise
Presently, there are no over-exploited areas in the State, as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, Dharamshala.	Presently, there are no over-exploited areas in the State, as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, Dharamshala.	-Nil-	Himachal Pradesh Ground Water Authority is the monitoring and enforcement agency at the State as well as District level. As per Government Notification No. IPH-B(A)3-1/2019 dated Shimla-171002, 28th December 2020, and No. IPH-B(A)3-1/2019 dated Shimla-171002, 5th July 2021, the powers and duties to be exercised or discharged by the Authority under Sections 12, 13, 14, 15, and 16 of the Act are being exercised or discharged by the Executive Engineers of the Jal Shakti Vibhag, Himachal Pradesh, within their respective divisional jurisdictions in the State.	-Nil-

No.JSV-Member Secy HPGWA-cum-SE (P&I-II)-2025-26: 873-876
 Government of Himachal Pradesh
 Jal Shakti Vibhag
 Dated the Shimla-507 of 2025

To

Dr. Sunil Kumar Ambast
 Chairman, CGWA, CSMRS Campus Olaf Palma, Road Sec-3
 Hauz Khas, R.K Puran New Delhi -110016
 E-Mail: cgwa@nic.in

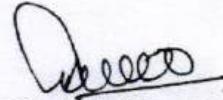
Subject: - Regarding application registered upon the news "UN Predicts groundwater level in India will reduce to low by 2025-providing

Sir,

Kindly refer to your office letter No. CGWA-22/22024-CGWA-195 Dated 29 May 2025 vide which information on point no. (ii) to (vi) has been sought from the State Ground Water Authority, Himachal Pradesh.

In view of above, reply to the point wise desired information on the prescribed format is attached at Annexure -A.

Encl:- As Above.



(Er. Anju Sharma)
 Chairman HPGWA-cum
 Engineer-in-Chief (JSV),
 Jal Shakti Bhawan,
 Tutikandi, Shimla-05

Copy to the Secretary (JS) to the Govt. of HP w.r.t. letter No.JSB-F010/1/2024 dated 20.06.2025 for kind information please.

Copy to the Regional Director, Central Ground Water Board, NHIR, Dharamshala for information and necessary action please.

Copy to the Sr. Hydrogeologist, Ground Water Organisation, JSV, Distt. Una (HP) w.r.t. reply submitted vide letter No.JSV.GWO/E-32/2025-26-359 dated 21.06.2025 for information.

Adulata
 15/9/25

Administral

Sh. Yashami
 Please file

16/9/25

Chairman HPGWA-cum
 Engineer-in-Chief (JSV),
 Jal Shakti Bhawan,
 Tutikandi, Shimla-05.

Criteria for permitting activities /infrastructure facilities in such over – exploited/stressed area and quantity that is permissible for drawl by each of such units to be located in these areas (where groundwater is being regulated and controlled by the state ground water authority/Department	Criteria prescribed for issuing NOC/permission for such drawl in over – exploited /stressed areas along with the responsible agency in each state /UT (where groundwater is being regulated and controlled by the state ground water authority/Department	Details illegally operated groundwater structures, drawl action taken and environmental compensation collected till March , 2025	Monitoring and Enforcement Agency in each state /UT and District Level.	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems especially in contaminated/salinity- affected water areas etc. State and district- wise
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02/09/25

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE CHIEF EXECUTIVE OFFICER
VARUNALAYA PHASE-II
KAROL BAGH, NEW DELHI - 110005

D.O. No./DJB/CEO/2025/ D-725

Dated: 01/09/2025

To

The Member Secretary,
Central Ground Water Authority,
C.S.M.R.S Campus, Old Palme Marg,
Sector-3, Hauz Khas,
New Delhi-110016

Administrative
Sh. Rakesh
Please discuss on
priority
2/9/2025

Subject: Reply to Show Cause Notice No. CGWA-22/2024-CGWA-329 dated 19.08.2025

Reference: Show cause Notice vide letter No. CGWA-22/2024-CGWA-329 dated 19.08.2025

Respected Sir,

I, the Chief Executive Officer, Delhi Jal Board, on behalf of DJB, most respectfully submits herein under the reply to the subject Show Cause Notice dated 19.08.2025 issued by the Central Ground Water Authority (CGWA).

1. That by Notification S.O. 667(E) dated 10.09.1992, the Central Government authorized the Lieutenant Governor, NCT of Delhi to exercise powers under Section 5 of the EPA for the NCT of Delhi (closure/prohibition/regulation of operations, stoppage/regulation of electricity/water/services).

2. That acting on the above delegation, the LG issued Groundwater Regulation Directions, 2010 which, inter alia, provide that **in the** whole of NCT of Delhi no person/authority shall draw groundwater through bore-well/tube-well (new or existing without CGWA permission) for domestic/commercial/agricultural/industrial uses *without prior permission of the "Competent Authority," i.e., DJB or NDMC, as the case may be.* The Directions also:

- a) Appoint the Deputy Commissioner (Revenue) of each revenue area as the "Authorized Officer" for regulation of groundwater development/management and for checking violations, sealing illegal wells and launching prosecution; and
- b) Constitute an Advisory Committee in each revenue area under the DC (Revenue) as Chair, with DJB (Chief Engineer), CGWB representative, DPCC/Environment Dept., Director (Panchayat), local bodies' reps and an NGO; the Committee meets at least monthly to recommend cases; only recommended cases are forwarded to the Competent Authority for grant of permission.

3. Statutory Powers under the Delhi Jal Board Act, 1998 are as follows: - That Section 9 (Functions of the Board) empowers DJB to plan, regulate and manage water supply and related functions in Delhi. Related operational provisions include Section 20(4) which expressly provides that no person shall sink any well/tube-well/hand-pump except in accordance with conditions/permission laid down by DJB's regulations, having regard to sanitary proximity, pollution risks etc. Together, these provisions establish DJB's

regulatory remit over new and existing ground-water structures within Delhi (outside NDMC/Cantonment areas).

4. That DJB's status as Competent Authority for groundwater permissions/NOCs in Delhi (outside NDMC) and its enforcement role with DMs/SDMs stands on:-

- a) EPA 5 delegation to LG + 2010 LG Directions, and
- b) DJB Act provisions, as consistently recognized in NGT proceedings.

5. Process Flow followed in Delhi (Permission, Monitoring, Enforcement)

a) Intake & Scrutiny: Applications for borewell/tubewell permissions are received through the Zonal Offices; Executive Engineers (DJB) conduct site-based scrutiny (hydro-geology, proximity to drains/sewers, rainwater harvesting, piezometer/meters, reuse/zero-discharge as applicable). Only recommended cases proceed to the DC (Revenue)-chaired Advisory Committee.

b) Advisory Committee Review: The multi-agency Committee (DC-Revenue, Director Panchayat, Chief Engineer—DJB, CGWB, DPCC/Env., local bodies, NGO) reviews cases at least monthly and sends recommendations to the DC (Revenue) for further consideration/enforcement; only recommended cases are forwarded to the Competent Authority (DJB/NDMC) for grant/refusal of permission.

c) Grant of Permission (Competent Authority): DJB issues No-Objection Certificates/Permissions with specific conditions

(metering, recharge/harvesting, use constraints, consent applicability, inspection & reporting). DJB's powers are grounded in DJB Act s.20(4) read with **LG's 2010 Directions.**

d) Monitoring & Enforcement: That as per the statutory framework, the Deputy Commissioner (Revenue) of each district, acting as the Authorized Officer under the LG's 2010 Groundwater Directions, is entrusted with the primary responsibility of sealing and prosecuting illegal borewells through coordinated enforcement drives involving the SDMs, Delhi Police, and other utility agencies.

That the Delhi Jal Board does not possess the power to directly seal or prosecute violators. Instead, DJB's statutory role is to:

- **Identify and report** illegal borewells and unauthorized extraction points within its jurisdiction;
- **Submit verified lists and field reports** to the concerned SDMs and Deputy Commissioners (Revenue) for appropriate sealing action;
- **Provide technical support and field staff** to assist enforcement teams during sealing drives;
- **Intimate the DPCC** with case-wise details for the purpose of levy and recovery of Environmental Compensation against violators; and
- **Furnish periodical compliance reports** before the Hon'ble NGT and other competent forums to demonstrate coordinated enforcement.

- That the Delhi Pollution Control Committee (DPCC) remains the competent authority to impose and recover Environmental Compensation, while the SDMs/Revenue Officers lead sealing operations. DJB, therefore, functions as a nodal reporting and coordinating agency, ensuring that all cases of illegal groundwater extraction are escalated to the enforcement authorities for action, in furtherance of compliance with the directions of the Hon'ble Tribunal.
6. That in reply to the contents of the Show Cause Notice, I respectfully state that the reply from Delhi Jal Board on the information sought by CGWA, in compliance with the Hon'ble National Green Tribunal's order dated 28.04.2025 vide para 9 in Original Application No. 694/2023 under Section 5 of the Environment (Protection) Act, 1986, is furnished herein below. It is, however, submitted for the record that the Delhi Jal Board is not an impleaded party in the said Original Application, and its role is confined only to furnishing information as requisitioned by the Central Ground Water Authority

Direction No.	Information Sought	Reply of Delhi Jal Board
II	Criteria for permitting developmental activities/infrastructure facilities in over-exploited/stressed areas and permissible drawal by each unit.	That permissions in such over-exploited and stressed areas for permitting developmental activities/infrastructure facilities are considered strictly on merits by the duly constituted District Level

		<p>Advisory Committee, chaired by the District Magistrate of the concerned revenue district and comprising representatives of the Central Ground Water Board, Delhi Pollution Control Committee, Delhi Jal Board, Director (Panchayat), local bodies and accredited NGOs. Only those applications which are duly recommended by the said Committee are thereafter sent to the Competent Authority i.e DJB or NDMC for conveying the decision of the committee</p>
<p>III</p>	<p>Criteria prescribed for issuing NOC/permissions in over-exploited/stressed areas along with the responsible agency.</p>	<p>That the issuance of NOCs/permissions in such over-exploited and stressed areas is undertaken strictly on merits by the District Level Advisory Committee, chaired by the concerned District Magistrate, comprising representatives of the Central Ground Water Board, Delhi</p>

		Pollution Control Committee, Delhi Jal Board.
IV	Details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March 2025.	That a total 20,297 illegally operated groundwater extraction structures, as identified and reported by the Delhi Jal Board, out of which 15,962 Nos. illegal borewells have been duly sealed by the respective District Magistrates/ Sub-Divisional Magistrates, 3875 nos. illegal bore wells were voluntarily discontinued/closed by the residents themselves and does not exist at site, 153 nos. illegal bore wells are untraceable due to incorrect addresses /name/mobile no. of the occupant, 142 nos. illegal bore wells are yet to be sealed, Court stay on 160 nos. illegal bore wells and 05 nos. bore wells are approved by DLAC. Reports already placed before the Hon'ble National Green Tribunal in O.A No. 639 of 2022

		<p>titledas Pritpal Sharma Vs. Dept. of Environment and ors., It is further submitted that the imposition and recovery of Environmental Compensation lies within the statutory remit of the Delhi Pollution Control Committee and the District Magistrates, and does not vest with the Delhi Jal Board.</p>
<p>V</p>	<p>Monitoring and Enforcement Agency in each State/UT and at District level.</p>	<p>That in the National Capital Territory of Delhi, the powers of monitoring and enforcement are statutorily vested in the District Magistrates and Sub-Divisional Magistrates, who function as Authorized Officers under the Lieutenant Governor's Groundwater Regulation Directions, 2010. The Delhi Jal Board confines its role to identifying and reporting instances of unauthorized extraction, extending technical assistance, and facilitating coordinated action. The actual sealing of</p>

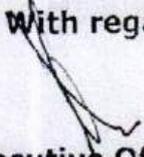
		illegal structures and initiation of prosecution proceedings are undertaken by the District Magistrates/SDMs in coordination with the Delhi Police and other enforcement agencies
VI	Details of utilization of environmental compensation for establishing water recharge/check dams/purification systems, etc.	That the utilization of Environmental Compensation is undertaken by the District Magistrates through the concerned line departments, as well as by the Delhi Pollution Control Committee, strictly in accordance with their respective statutory mandates. The Delhi Jal Board has no role in, nor does it directly utilize, Environmental Compensation funds..

7. In view of the foregoing submissions and the comprehensive information furnished hereinabove, it is most respectfully submitted that the present reply may be treated as due compliance with the directions issued under Section 5 of the Environment (Protection)

Act, 1986, as referred to in the Show Cause Notice dated 19.08.2025. The Delhi Jal Board reiterates its full commitment to cooperate with the Central Ground Water Authority and other statutory bodies in furtherance of the objectives of sustainable groundwater management, and accordingly, no further coercive action may be warranted.

8. That the Delhi Jal Board reiterates that there has been no willful or deliberate non-compliance with the Authority's directions. The delay, if any, in collation and submission of voluminous field-level data was bona fide, attributable to the multi-agency nature of the process and the necessity of ensuring accuracy and authenticity. The same stands substantially complied with.

With regards,


Chief Executive Officer
Delhi Jal Board

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**PONDICHERRY GROUND WATER AUTHORITY
PUDUCHERRY**

No.1/PGWA/MS 2025-26

Puducherry, dt. 26.08.2025

To

The Regional Director,
Central Ground Water Board,
South Eastern Coastal Region,
E-1, C-Block, Rajaji Bhavan,
Besant Nagar, Chennai - 600 090.

Sir,

Sub: PGWA - Original Application No.694/2023 titled as UN predicts groundwater level in India will reduce to low by 2025-appearing in Hindustan times dated 26.10.2023 - Reg.

Ref: 1. Central Ground Water Authority, No. CCGW-22/2/2024-CGWA-V 195 dated 29.05.2025 & 19.08.2025.

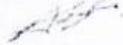
2. e-mail received from The Regional Director, CGWB, Chennai dt. 04.07.2025

With reference to the 1st letter cited above, the following details are furnished below.

1	Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas (where groundwater is being regulated and controlled by the State Ground Water Authority/Department)
Reply	In the UT of Puducherry, No Objection Certificates (NOCs) are issued in Over-exploited/Stressed areas for purposes such as domestic use, infrastructure development, and non-water based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction.
2	Criteria prescribed for issuing NOC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT (where groundwater is being regulated and controlled by the State Ground Water Authority/Department)
Reply	In the State of Puducherry, No Objection Certificates (NOCs) are issued in over-exploited/stressed areas only for purposes such as domestic use, infrastructure development, and non-water-based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the

	prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction. As per G.O.Ms.No.2/Ag., Puducherry, dated 12 th April 2023 of Chief Secretariat (Agriculture), Government of Puducherry.
3	Details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March,2025
Reply	At present, there is no illegal operated groundwater structures. At present, environmental compensation is not collected in the UT of Puducherry.
4	Monitoring and Enforcement Agency in each States/UT and at District Level
Reply	Pondicherry Ground Water Authority, Puducherry.
5	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated salinity-affected water areas, etc. State and District-wise.
Reply	At present environmental compensation charges not collected in the UT of Puducherry

Yours faithfully,


(A.SRINIVASSAN)
Member Secretary

Copy Submitted to:

The P.S. to Chairman-cum-Secretary(Agri.)
Chief Secretariat, Puducherry. } for Information

GOVERNMENT OF TELANGANA
OFFICE OF THE COMMISSIONER PANCHAYAT RAJ & RURAL DEVELOPMENT
Door No.6-3-607, Anand Nagar Colony, Khairatabad, Hyderabad-04, E-mail: iwmpts@gmail.com

From,
Dr. G. Srijana, IAS,
Director, PR&RD/ CEO, SLNA,
Govt. of Telangana,
Hyderabad.

To,
The Member Secretary,
Central Ground Water Authority,
Ministry of Jal Shakti,
DoWR, RD&GR,
New Delhi - 100 016.
Email Id: cgwa@nic.in

Lr.No. CRD-SLNA/I/1/2/2024-GIS_IT-SLNA , Dt.28-08-2025

Sir,

Sub:- RD-SLNA-TGWALTA-CGWA- Furnishing of certain information to NGT on Application No. 694/2023 pertaining to "UN predicts groundwater level in India will reduce to 'low' by 2025" - Show Cause Notice - Point wise replies submitted - Reg.

Ref:- 1. Lr.No.CGWA-22/2/2024-CGWA-331, Dt. 19.08.2025 of the Member Secretary, CGWA, New Delhi received in this office on 22.08.2025.
2. Lr.no.CGWA-22/2/2024-CGWA-195, dt. 29.05.2025 & 04.07.2025 of the Chairman, CGWA.
3. eMail of Director, GW Department, Telangana, dt. 25.08.2025.

Kind attention is invited to the references cited,

With reference to the letter cited at reference 1, the Member Secretary, CGWA, New Delhi, has issued a Show Cause Notice to the Director, PR&RD/Administrator, TGWALTA, for not submitting the desired information under Section 5 of the Environment (Protection) Act, 1986, vide letters dated 29.05.2025 and 04.07.2025 and granted an opportunity to submit response within 15 days from the receipt of the notice.

In this connection, it is submitted that this office has not received the communication sent by the Chairman, CGWA vide ref. 2nd cited above due to which the desired information could not be submitted within the stipulated time.

Further, it is submitted that, the Ground Water Department is the designated Department for enforcement of provision in respect of Ground & Surface Water for protection in the State under TGWALT Act and Rules there under in respect of Regulating the exploitation and use of Ground & Surface Water for protection and conservation of Water Sources in the State as per G.O. MS. No. 47, of PR&RD (RD-IV) Dept., Dt. 03.03.2003. (Copy enclosed).

Accordingly, vide ref. 3rd cited, the desired information has been obtained from the Director, Groundwater Dept., and the point wise replies furnished herewith:

S. no	Information requested	Reply furnished
1	Details of Over Exploited / Ground Water Stressed Areas District wise in each State/UT.	The data pertaining to Telangana State under Ground Water Resources Assessment-2024 Enclosed (Annexure-I).
2	Criteria for permitting developmental activities / infrastructure facilities in such over exploited / stressed areas and quantity that is permissible for drawl by each of such units to be located in these areas.	Action has been taken as per G.O.Ms.No.15, of TGWALTA Act 2002 Dt: 27.05.2023 (Copy of the G.O is enclosed).
3	Criteria prescribed for issuing NOC/permission for such drawl in over exploited / stressed areas along with the responsible agency in each State/UT.	As per the Guidelines of G.O.Ms.No.15, of TGWALTA Act 2002 Dt: 27.05.2023 (Copy of the G.O is enclosed).
4	State/UT wise details of illegally operated ground water drawl structure, action taken and environmental compensation collected till March, 2025.	Action taken as per G.O.Ms.No.15, Dt: 27.05.2023 (Copy of the G.O is enclosed). Ground Water Extraction Charges collected Financial Year Wise under G.O.Ms.No.15 is enclosed.
5	Monitoring and Enforcement Agency in each State/UT and District Level.	Under provisions of TGWALTA - 2002, at District level - District Collector, at Divisional level - Revenue Divisional Officer, at Mandal level - Tahsildar. At State Level, CEO, SLNA-PR & RD Department.
6	Details of utilization of environmental compensation for establishing structures such as water recharge facilities, check dams, water purification systems, especially in contaminated/salinity water areas, etc. state and district wise.	The Revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site-specific suitable demand/supply side interventions.

In this regard, the Member Secretary, CGWA, New Delhi is requested consider the point wise information furnished as desired under Section 5 of the Environment (protection) Act, 1986.

Further, the Member Secretary, CGWA, New Delhi is requested to accept the sincere apologies and further action on the show cause notice issued reference 1st cited may kindly be dropped.

Yours faithfully,
DR. G. SRIJANA IAS
Director, RD/Administrator, TGWALTA

Copy to

1. The Regional Director, CGWB (Southern Region), Hyderabad for information.
2. The Director, GWD, Hyderabad for information.

Copy submitted to,

1. The Principal Secretary to Government, PR&RD Department for information.
2. The Principal Secretary to Government, Irrigation & CAD Department for information.

**District wise abstract of Over Exploited Villages from OCS
Watersheds for Ban under TGWALTA, Sec-10
for the Year 2024**

Sl.No	District	OE Villages from OCS Watersheds, GWRA-2024.
1	Jangaon	3
2	Wanaparthy	4
3	Peddapalle	6
4	Nagarkurnool	13
5	Siddipet	13
6	B.Kothagudem	16
7	Khammam	22
8	Sangareddy	29
9	Medchal Malkajgiri	36
10	Medak	41
11	Nalgonda	47
12	Y.Bhuvanagiri	57
13	Mahabubnagar	63
14	Nizamabad	71
15	Rangareddy	79
Total		500
Mandals		11 (Hyderabad District)

**Over Exploited Villages from OCS Watersheds for Ban under TGWALTA, Sec-10
for the Year 2024**

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
1	B.Kothagudem	Chandrugonda	Ganugapadu	Bddr_E_26_Sujathanagar
2	B.Kothagudem	Chandrugonda	Tungaram	Bddr_E_26_Sujathanagar
3	B.Kothagudem	Dammapeta	Ganeshpadu	Bddr_I_40_Bethupalli_Bddr
4	B.Kothagudem	Dammapeta	Nacharam	Bddr_I_40_Bethupalli_Bddr
5	B.Kothagudem	Dammapeta	Gunnepalli	Bddr_I_37_Mandalapalli
6	B.Kothagudem	Dammapeta	Wadlagudem	Bddr_I_37_Mandalapalli
7	B.Kothagudem	Dammapeta	Moddulagudem	Bddr_I_40_Bethupalli_Bddr
8	B.Kothagudem	Dammapeta	Dammapeta	Bddr_I_40_Bethupalli_Bddr
9	B.Kothagudem	Dammapeta	Sayanaraopalem	Bddr_I_40_Bethupalli_Bddr
10	B.Kothagudem	Dammapeta	Mandalapalli	Bddr_I_37_Mandalapalli
11	B.Kothagudem	Julurpad	Padamati Narsapuram	Bddr_E_26_Sujathanagar
12	B.Kothagudem	Julurpad	Julurpad	Bddr_E_26_Sujathanagar
13	B.Kothagudem	Julurpad	Machinenipeta	Bddr_E_26_Sujathanagar
14	B.Kothagudem	Kothagudem	Kothagudem (town)	Bddr_E_26_Sujathanagar
15	B.Kothagudem	Sujathanagar	Sarvaram	Bddr_E_26_Sujathanagar
16	B.Kothagudem	Sujathanagar	Raghavapuram	Bddr_E_26_Sujathanagar
17	Jangaon	Jangaon	Peddapahad	Jgn_D_47_Lingala_Ghanapur
18	Jangaon	Jangaon	Ganugupahad	Jgn_D_47_Lingala_Ghanapur
19	Jangaon	Jangaon	Cheetakodur	Jgn_D_47_Lingala_Ghanapur
20	Khammam	Kamepalle	Garidepalli	Kmm_D_49_Yellandu_Kmm
21	Khammam	Kamepalle	Nemilipuri	Kmm_D_49_Yellandu_Kmm
22	Khammam	Kamepalle	Govindraia	Kmm_D_49_Yellandu_Kmm
23	Khammam	Kamepalle	Pinjaramadugu	Kmm_D_49_Yellandu_Kmm
24	Khammam	Khammam Rural	Gudurpadu	Kmm_D_M_Teertala
25	Khammam	Kusumanchi	Gaigollapalli	Kmm_D_49_Subledu
26	Khammam	Kusumanchi	Kusumanchi	Kmm_D_49_Subledu
27	Khammam	Kusumanchi	Pocharam	Kmm_D_49_Subledu
28	Khammam	Raghunadhapalem	Papatpalli	Kmm_D_49_Yellandu_Kmm
29	Khammam	Raghunadhapalem	Manchukonda	Kmm_D_49_Yellandu_Kmm
30	Khammam	Singareni	Perepalli	Kmm_D_49_Yellandu_Kmm
31	Khammam	Singareni	Singareni	Kmm_D_49_Yellandu_Kmm
32	Khammam	Singareni	Madaran	Kmm_D_49_Yellandu_Kmm
33	Khammam	Singareni	Gate Karepalli	Kmm_D_49_Yellandu_Kmm
34	Khammam	Singareni	Komatlagudem	Kmm_D_49_Yellandu_Kmm
35	Khammam	Thirumalayapalem	Solipuram	Kmm_D_49_Subledu
36	Khammam	Thirumalayapalem	Mujahidpuram	Kmm_D_49_Subledu
37	Khammam	Thirumalayapalem	Hydarsaipeta	Kmm_D_49_Pindiprole
38	Khammam	Thirumalayapalem	Mohammadapuram	Kmm_D_49_Pindiprole
39	Khammam	Thirumalayapalem	Laxmidevipalli	Kmm_D_49_Subledu
40	Khammam	Thirumalayapalem	Tippareddygudem	Kmm_D_49_Pindiprole
41	Khammam	Thirumalayapalem	Raghunadhapalem	Kmm_D_49_Subledu
42	Mahabubnagar	Addakal	Peddamungal Ched	Mbnr_D_44_Addakal_Mbnr
43	Mahabubnagar	Addakal	Thimmajpally	Mbnr_D_44_Addakal_Mbnr
44	Mahabubnagar	Addakal	Kanmanur	Mbnr_D_44_Addakal_Mbnr
45	Mahabubnagar	Balanagar	Nerallapally	Mbnr_D_44_Balanagar_Mbnr
46	Mahabubnagar	Balanagar	Goutapur	Mbnr_D_44_Balanagar_Mbnr
47	Mahabubnagar	Balanagar	Gunded	Mbnr_D_44_Balanagar_Mbnr
48	Mahabubnagar	Balanagar	Hemajipuram	Mbnr_D_44_Kondeed_Keshampet
49	Mahabubnagar	Balanagar	Balanagar	Mbnr_D_44_Balanagar_Mbnr
50	Mahabubnagar	Balanagar	Serigudem	Mbnr_D_44_Balanagar_Mbnr
51	Mahabubnagar	Balanagar	Macharam	Mbnr_D_44_Balanagar_Mbnr
52	Mahabubnagar	Balanagar	MothiGhanpuram	Mbnr_D_44_Balanagar_Mbnr
53	Mahabubnagar	Balanagar	Nandaram	Mbnr_D_44_Balanagar_Mbnr
54	Mahabubnagar	Balanagar	Lingaram	Mbnr_D_44_Kondeed_Keshampet
55	Mahabubnagar	Balanagar	Suraram	Mbnr_D_44_Balanagar_Mbnr

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
56	Mahabubnagar	Balanagar	Chinnarevelly	Mbnr_D_44_Kondeed_Keshampet
57	Mahabubnagar	Balanagar	BodaJanampet	Mbnr_D_44_Balanagar_Mbnr
58	Mahabubnagar	Balanagar	Appajipally	Mbnr_D_44_Kondeed_Keshampet
59	Mahabubnagar	Bhoothpur	Annasagar	Mbnr_D_44_Mahaboobnagar
60	Mahabubnagar	Bhoothpur	Ravulpalli	Mbnr_D_44_Mahaboobnagar
61	Mahabubnagar	Bhoothpur	Gopalpur	Mbnr_D_44_Mahaboobnagar
62	Mahabubnagar	Gandeed	Balsulgonda	Mbnr_D_44_Mahammadabad
63	Mahabubnagar	Hanwada	ChinnaDharpally	Mbnr_D_44_Mahaboobnagar
64	Mahabubnagar	Hanwada	Naginonipaly	Mbnr_D_44_Vepur
65	Mahabubnagar	Hanwada	Dorasamudram	Mbnr_D_44_Koilkonda
66	Mahabubnagar	Hanwada	Ayodya nagar	Mbnr_D_44_Vepur
67	Mahabubnagar	Hanwada	Madharam	Mbnr_D_44_Koilkonda
68	Mahabubnagar	Hanwada	Yarenpalli	Mbnr_D_44_Koilkonda
69	Mahabubnagar	Hanwada	Vepur	Mbnr_D_44_Vepur
70	Mahabubnagar	Hanwada	Ammapur	Mbnr_D_44_Vepur
71	Mahabubnagar	Hanwada	Shekhpally	Mbnr_D_44_Vepur
72	Mahabubnagar	Jadcherla	Ammapalle	Mbnr_D_44_Jadcherla_Mbnr
73	Mahabubnagar	Jadcherla	Kistmpalle	Mbnr_D_44_Jadcherla_Mbnr
74	Mahabubnagar	Jadcherla	Shankaranpalli	Mbnr_D_44_Jadcherla_Mbnr
75	Mahabubnagar	Jadcherla	Koduparthy	Mbnr_D_44_Jadcherla_Mbnr
76	Mahabubnagar	Jadcherla	Nekkonda	Mbnr_D_44_Jadcherla_Mbnr
77	Mahabubnagar	Jadcherla	Chintaboinapalle	Mbnr_D_44_Jadcherla_Mbnr
78	Mahabubnagar	Jadcherla	Malleboinpally	Mbnr_D_44_Jadcherla_Mbnr
79	Mahabubnagar	Jadcherla	Jadcherla	Mbnr_D_44_Jadcherla_Mbnr
80	Mahabubnagar	Koilkonda	Ayyawarpalle	Mbnr_D_44_Koilkonda
81	Mahabubnagar	Koilkonda	Kanaipally	Mbnr_D_44_Koilkonda
82	Mahabubnagar	Koilkonda	Veerampalle	Mbnr_D_44_Koilkonda
83	Mahabubnagar	Koilkonda	Rampur	Mbnr_D_44_Koilkonda
84	Mahabubnagar	Koilkonda	Yellareddypally	Mbnr_D_44_Koilkonda
85	Mahabubnagar	Koilkonda	Serivenkatapur	Mbnr_D_44_Koilkonda
86	Mahabubnagar	Koilkonda	Akkaipalli	Mbnr_D_44_Koilkonda
87	Mahabubnagar	Koilkonda	Lingupally	Mbnr_D_44_Koilkonda
88	Mahabubnagar	Koilkonda	Chandrajipally	Mbnr_D_44_Koilkonda
89	Mahabubnagar	Mahabubnagar_Ru	Zainallipur	Mbnr_D_44_Mahaboobnagar
90	Mahabubnagar	Mahabubnagar_Ur	Palkonda	Mbnr_D_44_Mahaboobnagar
91	Mahabubnagar	Midjil	Bhairampally	Mbnr_D_44_Balanagar_Mbnr
92	Mahabubnagar	Midjil	Midjil	Mbnr_D_44_Midjil_Mbnr
93	Mahabubnagar	Midjil	Boinpally	Mbnr_D_44_Midjil_Mbnr
94	Mahabubnagar	Midjil	Mannanur	Mbnr_D_44_Midjil_Mbnr
95	Mahabubnagar	Midjil	Masigundlapally	Mbnr_D_44_Midjil_Mbnr
96	Mahabubnagar	Mohammadabad	Mukarlabad	Mbnr_D_44_Mahammadabad
97	Mahabubnagar	Mohammadabad	Sangaipalle	Mbnr_D_44_Mahammadabad
98	Mahabubnagar	Mohammadabad	Mangampet	Mbnr_D_44_Mahammadabad
99	Mahabubnagar	Mohammadabad	Chowderpalle	Mbnr_D_44_Mahammadabad
100	Mahabubnagar	Mohammadabad	Julapalle	Mbnr_D_44_Mahammadabad
101	Mahabubnagar	Musapet	Poikampally	Mbnr_D_44_Mahaboobnagar
102	Mahabubnagar	Nawabpet	Kakarjala	Mbnr_D_44_Balanagar_Mbnr
103	Mahabubnagar	Nawabpet	Depally	Mbnr_D_44_Balanagar_Mbnr
104	Mahabubnagar	Rajapur	Bibinagar	Mbnr_D_44_Balanagar_Mbnr
105	Medak	Chegunta	Rukmapur	MdkE-Mjr-Wadiyaram
106	Medak	Chegunta	Pulimamidi	MdkE-Mnr-Bhumpally
107	Medak	Chegunta	Chegunta	MdkE-Mjr-Wadiyaram
108	Medak	Chegunta	Reddipally	MdkE-Mjr-Wadiyaram
109	Medak	Chegunta	Polampally	MdkE-Mjr-Narsingi
110	Medak	Chegunta	Valbbhapur	MdkE-Mjr-Narsingi
111	Medak	Manoharabad	Konaipally (PT)	MdkE-Mjr-Mulugu_Mdk
112	Medak	Manoharabad	Muppireddipally	MdkE-Mjr-Mulugu_Mdk
113	Medak	Masaipet	Masaipet	MdkE-Mjr-Wadiyaram

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
114	Medak	Masaipet	Pothampally	MdkE-Mjr-Wadiyaram
115	Medak	Narsapur	Seetharampur	Mdk-E-Mjr-Hathnura_Mdk
116	Medak	Narsapur	Jakkapally	Mdk-E-Mjr-Hathnura_Mdk
117	Medak	Narsapur	R.C.Pur	Mdk-E-Mjr-Hathnura_Mdk
118	Medak	Narsapur	Awancha	Mdk-E-Mjr-Hathnura_Mdk
119	Medak	Narsapur	Admapur	Mdk-E-Mjr-Hathnura_Mdk
120	Medak	Narsingi	Narsampally	Mdk-E-Mjr-Narsingi
121	Medak	Narsingi	Narsingi	Mdk-E-Mjr-Narsingi
122	Medak	Narsingi	Shankapur	Mdk-E-Mjr-Narsingi
123	Medak	Nizampet	Nandigaon	MdkE-Mnr-Bhumpally
124	Medak	Nizampet	Nizampet	MdkE-Mnr-Bhumpally
125	Medak	Nizampet	Naskal	MdkE-Mnr-Bhumpally
126	Medak	Nizampet	Venkatapur K.	MdkE-Mnr-Bhumpally
127	Medak	Ramayampet	Komatipally	MdkE-Mnr-Bhumpally
128	Medak	Ramayampet	Shivaipally	MdkE-Mnr-Bhumpally
129	Medak	Ramayampet	Sutharpally	MdkE-Mnr-Bhumpally
130	Medak	Shankarampet_R	Jangarai	Mdk-E-Mjr-Narsingi
131	Medak	Shankarampet_R	Shankarampet-R	Mdk-E-Mjr-Narsingi
132	Medak	Shankarampet_R	Ambojipet	Mdk-E-Mjr-Narsingi
133	Medak	Shankarampet_R	Kaslapur	Mdk-E-Mjr-Narsingi
134	Medak	Shankarampet_R	Chandampet	Mdk-E-Mjr-Narsingi
135	Medak	Shankarampet_R	Dharipally	Mdk-E-Mjr-Narsingi
136	Medak	Shivampet	Usrikapally	MdkE-Mjr-Shivampet
137	Medak	Shivampet	Bijilipur	MdkE-Mjr-Shivampet
138	Medak	Shivampet	Chandi	MdkE-Mjr-Shivampet
139	Medak	Shivampet	PeddaGotimukla	MdkE-Mjr-Shivampet
140	Medak	Tupran	Imampur	MdkE-Mjr-Mulugu_Mdk
141	Medak	Tupran	Venkatapally	MdkE-Mjr-Mulugu_Mdk
142	Medak	Tupran	Toopran	MdkE-Mjr-Mulugu_Mdk
143	Medak	Tupran	Majeedpally (DP)	MdkE-Mjr-Mulugu_Mdk
144	Medak	Tupran	Allapur	MdkE-Mjr-Mulugu_Mdk
145	Medak	Tupran	Ravelly	MdkE-Mjr-Mulugu_Mdk
146	Medchal Malkajgiri	Alwal	Turkapally	Mdcl_D_47_Balanagar_Mdcl
147	Medchal Malkajgiri	Alwal	Machabollaam	Mdcl_D_47_Balanagar_Mdcl
148	Medchal Malkajgiri	Alwal	Alwal	Mdcl_D_47_Balanagar_Mdcl
149	Medchal Malkajgiri	Alwal	Dammaiguda	Mdcl_D_47_Balanagar_Mdcl
150	Medchal Malkajgiri	Bachpalle	Bachupally	Mdcl_D_47_Balanagar_Mdcl
151	Medchal Malkajgiri	Balanagar	Balanagar	Mdcl_D_47_Balanagar_Mdcl
152	Medchal Malkajgiri	Balanagar	Fathenagar	Mdcl_D_47_Balanagar_Mdcl
153	Medchal Malkajgiri	Balanagar	Old Bowenpally	Mdcl_D_47_Balanagar_Mdcl
154	Medchal Malkajgiri	Balanagar	Begumpet	Mdcl_D_47_Balanagar_Mdcl
155	Medchal Malkajgiri	Kukatpally	Hydernagar	Mdcl_D_47_Balanagar_Mdcl
156	Medchal Malkajgiri	Kukatpally	Moosapet	Mdcl_D_47_Balanagar_Mdcl
157	Medchal Malkajgiri	Kukatpally	Allapoor	Mdcl_D_47_Balanagar_Mdcl
158	Medchal Malkajgiri	Medchel	Ghanpur(H)	Mdcl_D_47_Medchal
159	Medchal Malkajgiri	Medchel	Akbarjapet(H)	Mdcl_D_47_Medchal
160	Medchal Malkajgiri	Medchel	Rajbollaram	Mdcl_D_47_Medchal
161	Medchal Malkajgiri	Medchel	Bandamadharam	Mdcl_D_47_Medchal
162	Medchal Malkajgiri	Medchel	Bandakunta(H)	Mdcl_D_47_Medchal
163	Medchal Malkajgiri	Medchel	Konaipalle(H)	Mdcl_D_47_Medchal
164	Medchal Malkajgiri	Medchel	Gosaiguda (H)	Mdcl_D_47_Medchal
165	Medchal Malkajgiri	Medchel	Somavaram	Mdcl_D_47_Medchal
166	Medchal Malkajgiri	Medchel	Girmapur	Mdcl_D_47_Medchal
167	Medchal Malkajgiri	Medchel	Dabilpur	Mdcl_D_47_Medchal
168	Medchal Malkajgiri	Medchel	Seethariguda	Mdcl_D_47_Medchal
169	Medchal Malkajgiri	Medchel	Velgakunta	Mdcl_D_47_Medchal
170	Medchal Malkajgiri	Medchel	Maisireddipalle (H)	Mdcl_D_47_Medchal
171	Medchal Malkajgiri	Medchel	Kaziguda	Mdcl_D_47_Balanagar_Mdcl

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
172	Medchal Malkajiri	Muduchinthalapally	Narayanpur	Mdcl D 47 Shamirpet-(N)
173	Medchal Malkajiri	Muduchinthalapally	Potharam H/o ponnal	Mdcl D 47 Shamirpet-(N)
174	Medchal Malkajiri	Muduchinthalapally	Lingapur H/o Mudchinta	Mdcl D 47 Shamirpet-(N)
175	Medchal Malkajiri	Muduchinthalapally	Nagashettipally H/o Kes	Mdcl D 47 Shamirpet-(N)
176	Medchal Malkajiri	Muduchinthalapally	Kolthur	Mdcl D 47 Shamirpet-(N)
177	Medchal Malkajiri	Muduchinthalapally	Sampanbole H/o Jagga	Mdcl D 47 Shamirpet-(N)
178	Medchal Malkajiri	Quthbullapur	Pet Basheerabad	Mdcl D 47 Balanagar Mdcl
179	Medchal Malkajiri	Quthbullapur	Namdarnagar	Mdcl D 47 Balanagar Mdcl
180	Medchal Malkajiri	Quthbullapur	Jeedimetta	Mdcl D 47 Balanagar Mdcl
181	Medchal Malkajiri	Shamirpet	Turkapalle	Mdcl D 47 Shamirpet-(N)
182	Nagarkurnool	Charakonda	seriAppareddyaply	Ngkl D 44 Madgul Ngkl
183	Nagarkurnool	Uppunuthala	Tippapur	Ngkl D 44 Uppununthala
184	Nagarkurnool	Uppunuthala	Ayyavarapally	Ngkl D 44 Uppununthala
185	Nagarkurnool	Uppunuthala	Pertanvanipally	Ngkl D 44 Uppununthala
186	Nagarkurnool	Uppunuthala	Lathipur	Ngkl D 44 Uppununthala
187	Nagarkurnool	Uppunuthala	kamsanipally	Ngkl D 44 Uppununthala
188	Nagarkurnool	Uppunuthala	Vigneshpur	Ngkl D 44 Uppununthala
189	Nagarkurnool	Uppunuthala	Koratkal	Ngkl D 44 Uppununthala
190	Nagarkurnool	Urkonda	Jagboinpally	Ngkl D 44 Tarnikal
191	Nagarkurnool	Urkonda	Narsimhapally	Ngkl D 44 Tarnikal
192	Nagarkurnool	Urkonda	Ippapad	Ngkl D 44 Tarnikal
193	Nagarkurnool	Urkonda	Jaknalpally	Ngkl D 44 Tarnikal
194	Nagarkurnool	Veldanda	Rachur	Ngkl D 44 Tarnikal
195	Nalgonda	Chinthapalle	KOKKIRAYALA GOWR	NG D 44 Kurmed
196	Nalgonda	Chinthapalle	CHAKALI SEREPALLE	NG D 44 Kurmed
197	Nalgonda	Chinthapalle	MALLEPALLE PATTIKA	NG D 44 Marriguda
198	Nalgonda	Chinthapalle	Teeded	NG D 44 Kurmed
199	Nalgonda	Chinthapalle	TAKAKLA PALLE	NG D 44 Kurmed
200	Nalgonda	Chinthapalle	KURMEDU	NG D 44 Kurmed
201	Nalgonda	Chinthapalle	Tirumalapur	NG D 44 Kurmed
202	Nalgonda	Chinthapalle	Godkondla	NG D 44 Kurmed
203	Nalgonda	Chityala	PITTAM PALLE	NG D 44 S.Narayanpur Nalgonda
204	Nalgonda	Chityala	Wattimarthi	NG D 44 Kattangur
205	Nalgonda	Chityala	SUNKENE PALLE	NG D 44 Choutuppal Nalgonda
206	Nalgonda	Chityala	TALLA YELLEMLA	NG D 44 S.Narayanpur Nalgonda
207	Nalgonda	Devarakonda	KONDABHEEMANAPA	NG D 44 Mudigonda
208	Nalgonda	Devarakonda	Mudigonda	NG D 44 Mudigonda
209	Nalgonda	Gudipally	SUREPALLE	NG D 44 Kurmed
210	Nalgonda	Gurrampode	KALWAPALLE	NG D 44 Kurmed
211	Nalgonda	Gurrampode	Kondapur	NG D 44 Marriguda
212	Nalgonda	Kattangoor	Kattangoor	NG D 44 Kattangur
213	Nalgonda	Kattangoor	Kalmera	NG D 44 Kattangur
214	Nalgonda	Kattangoor	Thimmapur	NG D 44 Kattangur
215	Nalgonda	Kondamallapally	GUMMADA VALLY	NG D 44 Kurmed
216	Nalgonda	Madugulapally	Kesavapuram	NG D 44 Thipparthi
217	Nalgonda	Madugulapally	Gopalpur	NG D 44 Thipparthi
218	Nalgonda	Marriguda	TAMMAD PALLE	NG D 44 Marriguda
219	Nalgonda	Marriguda	MARRIGUDA	NG D 44 Marriguda
220	Nalgonda	Marriguda	TIRGANDLA PALLE	NG D 44 Marriguda
221	Nalgonda	Marriguda	YERGANDLA PALLE	NG D 44 Marriguda
222	Nalgonda	Marriguda	DAMERA BHEEMAN P	NG D 44 Marriguda
223	Nalgonda	Munugode	KACHALAPURAM	NG D 44 S.Narayanpur Nalgonda
224	Nalgonda	Munugode	Singaram	NG D 44 S.Narayanpur Nalgonda
225	Nalgonda	Nalgonda	Khajiramaram	NG D 44 Thipparthi
226	Nalgonda	Nalgonda	NALGONDA	NG D 44 Thipparthi
227	Nalgonda	Nampalle	KUNDELLA TIRUMALA	NG D 44 Marriguda
228	Nalgonda	Nampalle	MALLAPARAJ PALLE	NG D 44 Marriguda
229	Nalgonda	Nampalle	DEVETH PALLE	NG D 44 Kurmed

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
230	Nalgonda	Nampalle	PAGIDI PALLE	NG_D_44_Kurmed
231	Nalgonda	Nampalle	GANUGU PALLE	NG_D_44_Marriguda
232	Nalgonda	Nampalle	KETHPALLE (P) PASN	NG_D_44_Marriguda
233	Nalgonda	Nampalle	Sharabhapur	NG_D_44_Kurmed
234	Nalgonda	Nampalle	Tirumalagiri	NG_D_44_Marriguda
235	Nalgonda	Nampalle	CHITTAM PAHAD	NG_D_44_Marriguda
236	Nalgonda	Narketpalle	Nemmani	NG_D_44_Katangur
237	Nalgonda	Narketpalle	Mandra	NG_D_44_Katangur
238	Nalgonda	Thipparthi	THANDER PALLE	NG_D_44_Thipparthi
239	Nalgonda	Thipparthi	Gaddikondaram	NG_D_44_Thipparthi
240	Nalgonda	Thipparthi	Gangana palem	NG_D_44_Thipparthi
241	Nalgonda	Thipparthi	A.DUPPALA PALLE	NG_D_44_Thipparthi
242	Nizamabad	Armur	Govindpet	Nzb_E_21_Jakranpally
243	Nizamabad	Bheemgal	Bachenpally	Nzb_E_21_Pallikonda_04
244	Nizamabad	Bheemgal	Sekandarapur	Nzb_E_21_Rekulapally
245	Nizamabad	Bheemgal	Babapur	Nzb_E_21_Pallikonda_04
246	Nizamabad	Bheemgal	Salampur	Nzb_E_21_Pallikonda_04
247	Nizamabad	Bheemgal	Lingapur (Chout)	Nzb_E_21_Pallikonda_04
248	Nizamabad	Bheemgal	Gongopula	Nzb_E_21_Rekulapally
249	Nizamabad	Bheemgal	Bheemgal	Nzb_E_21_Pallikonda_04
250	Nizamabad	Bheemgal	Puranipet	Nzb_E_21_Pallikonda_04
251	Nizamabad	Bheemgal	Bejjora	Nzb_E_21_Pallikonda_04
252	Nizamabad	Bheemgal	Muchkur	Nzb_E_21_Pallikonda_04
253	Nizamabad	Bheemgal	Peddabheemgal	Nzb_E_21_Rekulapally
254	Nizamabad	Bodhan	Bikneli	Nzb_E_20_Saloora
255	Nizamabad	Dharpalle	Mylaram	Nzb_E_21_Jakranpally
256	Nizamabad	Dharpalle	Govindpally	Nzb_E_21_Rekulapally
257	Nizamabad	Dichpalle	Dichpally	Nzb_E_21_Nizamabad
258	Nizamabad	Dichpalle	Kamalapur	Nzb_E_21_Jakranpally
259	Nizamabad	Dichpalle	Koratpally	Nzb_E_21_Jakranpally
260	Nizamabad	Dichpalle	Amruthapur	Nzb_E_21_Nizamabad
261	Nizamabad	Dichpalle	Bibipur	Nzb_E_21_Jakranpally
262	Nizamabad	Dichpalle	Arepally	Nzb_E_21_Nizamabad
263	Nizamabad	Donkeshwar	Komatpally	Nzb_E_21_Narkuda
264	Nizamabad	Donkeshwar	Nikalpur	Nzb_E_21_Narkuda
265	Nizamabad	Donkeshwar	Annaram	Nzb_E_21_Narkuda
266	Nizamabad	Donkeshwar	Gadepally	Nzb_E_21_Narkuda
267	Nizamabad	Indalwai	Vengalpahad	Nzb_E_21_Daggi_Nzb
268	Nizamabad	Indalwai	Mallapur	Nzb_E_21_Daggi_Nzb
269	Nizamabad	Jakranpalle	Narayanapet	Nzb_E_21_Jakranpally
270	Nizamabad	Jakranpalle	Popalpally	Nzb_E_21_Nizamabad
271	Nizamabad	Jakranpalle	Laxmapur	Nzb_E_21_Jakranpally
272	Nizamabad	Jakranpalle	Jakranpally	Nzb_E_21_Jakranpally
273	Nizamabad	Kammarpalle	Dammannapet	Nzb_E_21_Morthad
274	Nizamabad	Kammarpalle	Laxmapur	Nzb_E_21_Morthad
275	Nizamabad	Kammarpalle	Kona Samudar	Nzb_E_21_Morthad
276	Nizamabad	Kotgiri	Rampur	Nzb_E_20_Saloora
277	Nizamabad	Kotgiri	Ethonda	Nzb_E_20_Saloora
278	Nizamabad	Kotgiri	Vallabhapur	Nzb_E_20_Saloora
279	Nizamabad	Kotgiri	Amrapur	Nzb_E_20_Saloora
280	Nizamabad	Kotgiri	Fakeerabad	Nzb_E_20_Saloora
281	Nizamabad	Kotgiri	Baswapur	Nzb_E_20_Saloora
282	Nizamabad	Kotgiri	Kothapally	Nzb_E_20_Saloora
283	Nizamabad	Kotgiri	Kotagiri	Nzb_E_20_Saloora
284	Nizamabad	Kotgiri	Bardipoor	Nzb_E_20_Saloora
285	Nizamabad	Makloor	Vaddaitpally	Nzb_E_21_Nizamabad
286	Nizamabad	Mortad	Thimmapur	Nzb_E_21_Morthad
287	Nizamabad	Mortad	Waddiot	Nzb_E_21_Morthad

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
288	Nizamabad	Mortad	Palem	Nzb_E_21_Morthad
289	Nizamabad	Mugpal	Badsa	Nzb_E_21_Nizamabad
290	Nizamabad	Mugpal	Thana Khurd	Nzb_E_21_Nizamabad
291	Nizamabad	Mugpal	Mugpal	Nzb_E_21_Nizamabad
292	Nizamabad	Nandipet	Mayapur	Nzb_E_21_Narkuda
293	Nizamabad	Nandipet	Badgoni	Nzb_E_21_Narkuda
294	Nizamabad	Nizamabad_North	Kanteshwar	Nzb_E_21_Nizamabad
295	Nizamabad	Nizamabad_Rural	Kalur	Nzb_E_21_Nizamabad
296	Nizamabad	Nizamabad_South	Nizamabad Urban	Nzb_E_21_Nizamabad
297	Nizamabad	Pothangal	Takli	Nzb_E_20_Saloor
298	Nizamabad	Pothangal	Hegdoli	Nzb_E_20_Saloor
299	Nizamabad	Rudrur	Siddapur	Nzb_E_20_Saloor
300	Nizamabad	Saloor	Khazapur	Nzb_E_20_Saloor
301	Nizamabad	Saloor	Taggelli	Nzb_E_20_Saloor
302	Nizamabad	Sirkonda	Kondur	Nzb_E_21_Honnajipet
303	Nizamabad	Sirkonda	Chinna Valgote	Nzb_E_21_Sirikonda
304	Nizamabad	Sirkonda	Sirikonda	Nzb_E_21_Sirikonda
305	Nizamabad	Sirkonda	Kondapur	Nzb_E_21_Tumpally
306	Nizamabad	Sirkonda	Hussainnagar	Nzb_E_21_Sirikonda
307	Nizamabad	Vailpur	Saibpet	Nzb_E_21_Jakranpally
308	Nizamabad	Vailpur	Jankampet	Nzb_E_21_Jakranpally
309	Nizamabad	Vailpur	Kothapally	Nzb_E_21_Jakranpally
310	Nizamabad	Vailpur	Pachalnadikuda	Nzb_E_21_Jakranpally
311	Nizamabad	Yergatla	Battapur	Nzb_E_21_Morthad
312	Nizamabad	Yergatla	Torthi	Nzb_E_21_Morthad
313	Peddapalle	Manthani	Sarnepalle (Swarnapalle)	Ppl_E_21_Arinda
314	Peddapalle	Manthani	Nagepalle	Ppl_E_21_Arinda
315	Peddapalle	Manthani	Venkatapur	Ppl_E_21_Arinda
316	Peddapalle	Manthani	Mailaram (Malkaram)	Ppl_E_21_Arinda
317	Peddapalle	Manthani	Ek拉斯pur	Ppl_E_21_Eglaspur
318	Peddapalle	Manthani	Khansaibpeta	Ppl_E_21_Eglaspur
319	Rangareddy	Abdullapurmet	Balijaguda	RR_D_47_Saroornagar
320	Rangareddy	Amangal	Shettipally	RR_D_44_Madgul_RR
321	Rangareddy	Balapur	Kothapet	RR_D_47_Saroornagar
322	Rangareddy	Balapur	Almasguda	RR_D_47_Saroornagar
323	Rangareddy	Balapur	Jalpally	RR_D_47_Saroornagar
324	Rangareddy	Balapur	Chintalkunta	RR_D_47_Saroornagar
325	Rangareddy	Balapur	Medbowli	RR_D_47_Saroornagar
326	Rangareddy	Balapur	Papaiah Kumandan	RR_D_47_Saroornagar
327	Rangareddy	Balapur	Jillelguda	RR_D_47_Saroornagar
328	Rangareddy	Chowdergudem	Veerannapet	RR_D_44_Balanagar_RR
329	Rangareddy	Chowdergudem	Jakaram	RR_D_44_Balanagar_RR
330	Rangareddy	Chowdergudem	Chennreddyguda	RR_D_44_Balanagar_RR
331	Rangareddy	Chowdergudem	Gurrampally	RR_D_44_Balanagar_RR
332	Rangareddy	Chowdergudem	Hazipet-Ui	RR_D_44_Balanagar_RR
333	Rangareddy	Chowdergudem	Raviryal	RR_D_44_Balanagar_RR
334	Rangareddy	Chowdergudem	Tummalpally	RR_D_44_Umithyal
335	Rangareddy	Chowdergudem	Malkapad	RR_D_44_Balanagar_RR
336	Rangareddy	Chowdergudem	Edira	RR_D_44_Balanagar_RR
337	Rangareddy	Chowdergudem	Chegireddyghanpur	RR_D_44_Balanagar_RR
338	Rangareddy	Chowdergudem	Chalivendrampally	RR_D_44_Balanagar_RR
339	Rangareddy	Chowdergudem	Indranagar	RR_D_44_Balanagar_RR
340	Rangareddy	Farooqnagar	Jogammaguda	RR_D_44_Balanagar_RR
341	Rangareddy	Farooqnagar	Chilkamarri	RR_D_44_Balanagar_RR
342	Rangareddy	Farooqnagar	Hajipally	RR_D_44_Balanagar_RR
343	Rangareddy	Gandipet	Maktha Kousarali	RR_D_47_Shankarpally
344	Rangareddy	Gandipet	Pokkalwada	RR_D_47_Shankarpally
345	Rangareddy	Gandipet	Manikonda Kalsa	RR_D_47_Shankarpally

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
346	Rangareddy	Gandipet	Alijapur	RR D 47 Shankarpally
347	Rangareddy	Gandipet	Neknampur	RR D 47 Shankarpally
348	Rangareddy	Gandipet	Narsingi	RR D 47 Shankarpally
349	Rangareddy	Gandipet	Kokapet	RR D 47 Shankarpally
350	Rangareddy	Keshampeta	Thommidirekula	RR D 44 Keshampet RR
351	Rangareddy	Keshampeta	Choulapally-E	RR D 44 Keshampet RR
352	Rangareddy	Keshampeta	Chinthakunta Pally	RR D 44 Keshampet RR
353	Rangareddy	Keshampeta	Byrkhanpally	RR D 44 Keshampet RR
354	Rangareddy	Keshampeta	Vemulnarva	RR D 44 Keshampet RR
355	Rangareddy	Kondurg	Parvathapur	RR D 44 Balanagar RR
356	Rangareddy	Kothur	Khajiguda	RR D 47 Palmakul
357	Rangareddy	Kothur	Serigudabhadraipally	RR D 47 Palmakul
358	Rangareddy	Kothur	Kothur	RR D 47 Palmakul
359	Rangareddy	Madgul	Kolkulapally	RR D 44 Kulkulapalle
360	Rangareddy	Rajendranagar	Shivarampally Jagir	RR D 47 Saroornagar
361	Rangareddy	Rajendranagar	Katedhan	RR D 47 Saroornagar
362	Rangareddy	Rajendranagar	Mailerdevpally	RR D 47 Saroornagar
363	Rangareddy	Rajendranagar	Laxmiguda	RR D 47 Saroornagar
364	Rangareddy	Rajendranagar	Hyderguda	RR D 47 Saroornagar
365	Rangareddy	Rajendranagar	Bomrukundawla	RR D 47 Saroornagar
366	Rangareddy	Rajendranagar	Attapur	RR D 47 Saroornagar
367	Rangareddy	Saroornagar	Champapet	RR D 47 Saroornagar
368	Rangareddy	Saroornagar	Bairamalguda	RR D 47 Saroornagar
369	Rangareddy	Saroornagar	Gaddiannaram	RR D 47 Saroornagar
370	Rangareddy	Saroornagar	Saroornagar	RR D 47 Saroornagar
371	Rangareddy	Saroornagar	Thummalkunta	RR D 47 Saroornagar
372	Rangareddy	Saroornagar	Mansoorabad	RR D 47 Saroornagar
373	Rangareddy	Saroornagar	Sulthanvalva	RR D 47 Saroornagar
374	Rangareddy	Saroornagar	Bahadurguda	RR D 47 Saroornagar
375	Rangareddy	Saroornagar	Tummalbowli	RR D 47 Saroornagar
376	Rangareddy	Serilingampally	Raidurga Jkhalsa	RR D 47 Shankarpally
377	Rangareddy	Serilingampally	Madhapur	RR D 47 Shankarpally
378	Rangareddy	Serilingampally	Khajagua	RR D 47 Shankarpally
379	Rangareddy	Serilingampally	Hafeezpet	RR D 47 Shankarpally
380	Rangareddy	Serilingampally	Serilingampally	RR E 20 Serilingampally
381	Rangareddy	Serilingampally	Taranagar	RR E 20 Serilingampally
382	Rangareddy	Serilingampally	Izzatnagar	RR D 47 Shankarpally
383	Rangareddy	Serilingampally	Guttala Begumpet	RR D 47 Shankarpally
384	Rangareddy	Serilingampally	Kothaguda	RR D 47 Shankarpally
385	Rangareddy	Serilingampally	Chandanagar	RR E 20 Serilingampally
386	Rangareddy	Serilingampally	Madinaguda	RR E 20 Serilingampally
387	Rangareddy	Serilingampally	Khanamet	RR D 47 Shankarpally
388	Rangareddy	Serilingampally	Maqtamahabub	RR D 47 Shankarpally
389	Rangareddy	Serilingampally	Kondapur	RR E 20 Serilingampally
390	Rangareddy	Serilingampally	Miyapur	RR E 20 Serilingampally
391	Rangareddy	Serilingampally	Nallagandla	RR E 20 Serilingampally
392	Rangareddy	Serilingampally	Gopanpalli	RR D 47 Shankarpally
393	Rangareddy	Shankarpalle	Bhulkapur	RR D 47 Shankarpally
394	Rangareddy	Shankarpalle	Ravalpalle Kalan	RR D 47 Shankarpally
395	Rangareddy	Shankarpalle	Maharajpet	RR D 47 Shankarpally
396	Rangareddy	Shankarpalle	Donthanpalle	RR D 47 Shankarpally
397	Rangareddy	Talakondapalle	Lingaraopally	RR D 44 Keshampet RR
398	Sangareddy	Ameenapur	Patelguda	Srd D-Musi-RC Puram
399	Sangareddy	Jharasangam	Potpally	Srd E-Mjr-Ranjole
400	Sangareddy	Kandi	Koulampet	Srd E-Mjr-Cheriyal
401	Sangareddy	Kandi	Cheriyal	Srd E-Mjr-Cheriyal
402	Sangareddy	Naykal	Mamidgi	Srd E-Mjr-Ranjole
403	Sangareddy	Naykal	Mirjapur (B)	Srd E-Mjr-Ranjole

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
404	Sangareddy	Naykal	Khaleelpur (M)	Srd_E-Mjr-Ranjole
405	Sangareddy	Naykal	Gangwar	Srd_E-Mjr-Ranjole
406	Sangareddy	Naykal	Metalkunta	Srd_E-Mjr-Ranjole
407	Sangareddy	Naykal	Malkhanpahad	Srd_E-Mjr-Ranjole
408	Sangareddy	Naykal	Rukmapur	Srd_E-Mjr-Ranjole
409	Sangareddy	Naykal	Namtabad	Srd_E-Mjr-Ranjole
410	Sangareddy	Naykal	Rajola	Srd_E-Mjr-Ranjole
411	Sangareddy	Patancheruvu	Patancheru	Srd_D-Musi-RC Puram
412	Sangareddy	Patancheruvu	Pashamailaram	Srd_E-Mjr-Cheriyal
413	Sangareddy	Patancheruvu	Nandigaon	Srd_D-Musi-RC Puram
414	Sangareddy	Patancheruvu	Kyasaram	Srd_D-Musi-RC Puram
415	Sangareddy	Ramachandrapura	Bandalguda	Srd_D-Musi-RC Puram
416	Sangareddy	Ramachandrapura	Tellapur	Srd_D-Musi-RC Puram
417	Sangareddy	Sangareddy	Sangareddy	Srd_E-Mjr-Sangareddy
418	Sangareddy	Sangareddy	Pothreddipalle	Srd_E-Mjr-Sangareddy
419	Sangareddy	Zahirabad	Pasthapur	Srd_E-Mjr-Ranjole
420	Sangareddy	Zahirabad	Hyderabad	Srd_E-Mjr-Ranjole
421	Sangareddy	Zahirabad	Tumkunta	Srd_E-Mjr-Ranjole
422	Sangareddy	Zahirabad	Burdipahad	Srd_E-Mjr-Ranjole
423	Sangareddy	Zahirabad	Ranjole	Srd_E-Mjr-Ranjole
424	Sangareddy	Zahirabad	Algole	Srd_E-Mjr-Ranjole
425	Sangareddy	Zahirabad	Buchnelli	Srd_E-Mjr-Ranjole
426	Sangareddy	Zahirabad	Kasimpur	Srd_E-Mjr-Ranjole
427	Siddipet	Akbarpet-Bhoomp	Choudarpally	SdptE-Mnr-Dubbak
428	Siddipet	Dhoolmitta	Lingapur	Sdpt_E 22 Maddur
429	Siddipet	Dubbak	Chervapur	Sdpt-E-Mnr-Raghavapur
430	Siddipet	Dubbak	Shivarampur	Sdpt-E-Mnr-Raghavapur
431	Siddipet	Dubbak	Appanapally	Sdpt-E-Mnr-Raghavapur
432	Siddipet	Dubbak	Chillapur	SdptE-Mnr-Dubbak
433	Siddipet	Dubbak	Lachapet	SdptE-Mnr-Dubbak
434	Siddipet	Koheda	Varikolu	Sdpt_E 22 Husnabsd
435	Siddipet	Komaravelly	Tapaspalli	Sdpt_E-22 Cherial B
436	Siddipet	Maddur	Narsaipalli	Sdpt_E 22 Maddur
437	Siddipet	Maddur	Lakkapalli	Sdpt_E 22 Maddur
438	Siddipet	Markook	Vardarajpur	Sdpt-D-Musi-Jagadepuvr
439	Siddipet	Mirdoddi	Kondapur	SdptE-Mnr-Dubbak
440	Wanaparthi	Pangal	Tellarallapally	Wnp_D 44 Turkadinne_A
441	Wanaparthi	Pangal	Kadirepadu	Wnp_D 44 Turkadinne_A
442	Wanaparthi	Veepangandla	Sanginenipally	Wnp_D 44 Turkadinne_A
443	Wanaparthi	Veepangandla	Korlakunta	Wnp_D 44 Turkadinne_A
444	Y.Bhuvanagiri	Alair	Sharajpet	Ydr_D 47 Alair
445	Y.Bhuvanagiri	Alair	Bahadurpet	Ydr_D 47 Turkapally
446	Y.Bhuvanagiri	Alair	Alair	Ydr_D 47 Turkapally
447	Y.Bhuvanagiri	Alair	Golankonda	Ydr_D 47 Alair
448	Y.Bhuvanagiri	Alair	Kolanupaka	Ydr_D 47 Alair
449	Y.Bhuvanagiri	Atmakur_M	Sarvepalle	Ydr_D 47 Athmakur (m)
450	Y.Bhuvanagiri	Atmakur_M	Raipalle	Ydr_D 47 Athmakur (m)
451	Y.Bhuvanagiri	Atmakur_M	Kaprai Palle	Ydr_D 47 Athmakur (m)
452	Y.Bhuvanagiri	Atmakur_M	Atmakur	Ydr_D 47 Athmakur (m)
453	Y.Bhuvanagiri	Atmakur_M	Moripirala	Ydr_D 47 Athmakur (m)
454	Y.Bhuvanagiri	Atmakur_M	Kalwapalle	Ydr_D 47 Athmakur (m)
455	Y.Bhuvanagiri	Atmakur_M	Singaram(Patt)	Ydr_D 47 Athmakur (m)
456	Y.Bhuvanagiri	Atmakur_M	Rahimkanpet	Ydr_D 47 Athmakur (m)
457	Y.Bhuvanagiri	Atmakur_M	Koritikal	Ydr_D 47 Athmakur (m)
458	Y.Bhuvanagiri	Atmakur_M	Pallerla	Ydr_D 47 Anajpur
459	Y.Bhuvanagiri	Bibinagar	Rayarao Pet	Ydr_D 47 B. Ramaram_Yadadri
460	Y.Bhuvanagiri	Bibinagar	Jiyapalle	Ydr_D 47 B. Ramaram_Yadadri
461	Y.Bhuvanagiri	Bommalaramaram	Bandakindi Palle	Ydr_D 47 B. Ramaram_Yadadri

S.No	DISTRICT	Mandal	VILLAGE	Watershed / District
1	2	3	4	5
462	Y.Bhuvanagiri	Bommalararamam	Yavapur	Ydr_D_47_B.Ramaram_Yadadri
463	Y.Bhuvanagiri	Bommalararamam	Muneerabad	Ydr_D_47_B.Ramaram_Yadadri
464	Y.Bhuvanagiri	Bommalararamam	Jalapur	Ydr_D_47_B.Ramaram_Yadadri
465	Y.Bhuvanagiri	Choutuppal	Allapur	Ydr_D_44_S.Narayanpur_Yadadri
466	Y.Bhuvanagiri	Choutuppal	Khairathpur	Ydr_D_44_Choutuppal_Yadadri
467	Y.Bhuvanagiri	Choutuppal	Lakkaram	Ydr_D_44_Choutuppal_Yadadri
468	Y.Bhuvanagiri	Choutuppal	Panthangi	Ydr_D_44_Choutuppal_Yadadri
469	Y.Bhuvanagiri	Choutuppal	Yellagiri	Ydr_D_44_Choutuppal_Yadadri
470	Y.Bhuvanagiri	Choutuppal	Lingojiguda	Ydr_D_44_Choutuppal_Yadadri
471	Y.Bhuvanagiri	Choutuppal	Devalammanagaram	Ydr_D_44_S.Narayanpur_Yadadri
472	Y.Bhuvanagiri	Choutuppal	Tellasingaram	Ydr_D_44_Choutuppal_Yadadri
473	Y.Bhuvanagiri	Choutuppal	Choutuppal	Ydr_D_44_Choutuppal_Yadadri
474	Y.Bhuvanagiri	Mootakondur	Ikkurthi	Ydr_D_47_Turkapally
475	Y.Bhuvanagiri	Mothkur	Bijilapur	Ydr_D_47_Anajpur
476	Y.Bhuvanagiri	Mothkur	Anajpur	Ydr_D_47_Anajpur
477	Y.Bhuvanagiri	Mothkur	Dacharam	Ydr_D_47_Anajpur
478	Y.Bhuvanagiri	Narayanapur	Mahammadabad	Ydr_D_44_S.Narayanpur_Yadadri
479	Y.Bhuvanagiri	Narayanapur	Narayanapur	Ydr_D_44_S.Narayanpur_Yadadri
480	Y.Bhuvanagiri	Narayanapur	Guddi Malkapuram	Ydr_D_44_S.Narayanpur_Yadadri
481	Y.Bhuvanagiri	Narayanapur	Chimiriya	Ydr_D_44_S.Narayanpur_Yadadri
482	Y.Bhuvanagiri	Narayanapur	Janagam Palle	Ydr_D_44_S.Narayanpur_Yadadri
483	Y.Bhuvanagiri	Narayanapur	Kothagudem	Ydr_D_44_S.Narayanpur_Yadadri
484	Y.Bhuvanagiri	Narayanapur	Kankanal Gudem	Ydr_D_44_S.Narayanpur_Yadadri
485	Y.Bhuvanagiri	Narayanapur	Puttapaka	Ydr_D_44_S.Narayanpur_Yadadri
486	Y.Bhuvanagiri	Narayanapur	Sarvail	Ydr_D_44_S.Narayanpur_Yadadri
487	Y.Bhuvanagiri	Narayanapur	Gujja	Ydr_D_44_S.Narayanpur_Yadadri
488	Y.Bhuvanagiri	Rajapet	Nemia	Ydr_D_47_Rajapet
489	Y.Bhuvanagiri	Rajapet	Renikunta	Ydr_D_47_Challur
490	Y.Bhuvanagiri	Rajapet	Narsapur	Ydr_D_47_Challur
491	Y.Bhuvanagiri	Rajapet	Challur	Ydr_D_47_Challur
492	Y.Bhuvanagiri	Rajapet	Bondugula	Ydr_D_47_Rajapet
493	Y.Bhuvanagiri	Rajapet	Burugupalle	Ydr_D_47_Rajapet
494	Y.Bhuvanagiri	Rajapet	Jala	Ydr_D_47_Rajapet
495	Y.Bhuvanagiri	Rajapet	Doodivenkatapur	Ydr_D_47_Rajapet
496	Y.Bhuvanagiri	Rajapet	Rajapet	Ydr_D_47_Rajapet
497	Y.Bhuvanagiri	Rajapet	Raghunathpur	Ydr_D_47_Turkapally
498	Y.Bhuvanagiri	Turkapalle_M	Komatikunta	Ydr_D_47_Turkapally
499	Y.Bhuvanagiri	Turkapalle_M	Mulakala Palle	Ydr_D_47_Turkapally
500	Y.Bhuvanagiri	Valigonda	Goparaj Palle	Ydr_D_47_Anajpur

GEC-2024_OE_HYd_11mandals

**Over Exploited Mandals from Hyderabad District, GWRA-2024, Telangana State
for the Year 2024**

S.No	District	Mandal	VILLAGE	Watershed / District	SGE (%)	Categorization of Assessment Unit
1	2	3	4	5	6	7
1	Hyderabad	Amberpet	Amberpet	HYD_D_47_Balanagar_HYD	107	over_exploited
2	Hyderabad	Ammerpet	Ammerpet	HYD_D_47_Balanagar_HYD	127	over_exploited
3	Hyderabad	Asifnagar	Asifnagar	HYD_D_47_Balanagar_HYD	128	over_exploited
4	Hyderabad	Charminar	Charminar	HYD_D_47_Balanagar_HYD	177	over_exploited
5	Hyderabad	Golkonda	Golkonda	HYD_D_47_Balanagar_HYD	135	over_exploited
6	Hyderabad	Himayatnagar	Himayatnagar	HYD_D_47_Balanagar_HYD	117	over_exploited
7	Hyderabad	Khairatabad	Khairatabad	HYD_D_47_Balanagar_HYD	107	over_exploited
8	Hyderabad	Musheerabad	Musheerabad	HYD_D_47_Balanagar_HYD	101	over_exploited
9	Hyderabad	Saidabad	Saidabad	HYD_D_47_Balanagar_HYD	130	over_exploited
10	Hyderabad	Secunderabad	Secunderabad	HYD_D_47_Balanagar_HYD	102	over_exploited
11	Hyderabad	Shaikpet	Shaikpet	HYD_D_47_Balanagar_HYD	101	over_exploited

GOVERNMENT OF TELANGANA
ABSTRACT



RULES – The Telangana State Ground Water Extraction Rules, 2023, to regulate and control ground water extraction in the State, in tune with the Guidelines of the Central Ground Water Authority – Accorded – Notification – Orders – Issued.

IRRIGATION & CAD (WRG-GRC) DEPARTMENT

G.O.Ms.No.15

Dated:27.05.2023,
Read the following:-

1. Telangana State Water, Land and Trees Act, 2002 (Act No.10 of 2002).
2. Telangana State Water, Land and Trees Rules, 2004.
3. Guidelines of the Central Ground Water Authority, published vide Notification No.S.O.3289(E), Part-II Extraordinary Issue of the Gazette of India, dt.24.09.2020.
4. From the Director, Ground Water Department, Telangana State. Letter No.6324/GWD/HgI/WALTA/CGWA/2020, dt.28.08.2021 and dt.07.11.2022.

ORDER:

In pursuance of the directions of the Hon'ble National Green Tribunal and the powers conferred by Sub-section(3) of Section 3 read with section 5 of the Environment (Protection) Act, 1986 (Act No.29 of 1986), the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India, have notified certain guidelines to regulate and control ground water extraction in the Country vide notification 3rd read above. In the preamble of the said notification, it is stated that whenever States/UTs have come out with their own ground water abstraction guidelines, which are inconsistent with the Central Ground Water Authority(CGWA), the provisions of CGWA Guidelines will prevail. However, in case the guidelines followed by such States/UTs contain some more stringent provisions than CGWA Guidelines, such provisions may also be given effect to the States/UTs Authorities in addition to those contained in the CGWA Guidelines.

2. The Director, Ground Water Department, Telangana State, in his letters 4th read above, has informed that there is no need to adopt the CGWA Guidelines in toto for the State of Telangana, as the Telangana State Water, Land and Trees Act(TSWALTA) is prevailing in the State, which is stringent than CGWA Guidelines in many aspects. However, the provisions regarding cess rates for ground water extraction are inconsistent with the CGWA Guidelines and therefore, he has submitted proposals for issuing necessary orders regarding cess rates for ground water extraction in tune with the CGWA Guidelines. The Committee headed by the Engineer-in-Chief(General), I&CAD Department, has also consented for levying charges on ground water extraction on par with CGWA Guidelines.

3. Government, after careful examination of the entire matter, have decided to issue rules to regulate and control ground water extraction in the State of Telangana. Accordingly, the following notification shall be published in an extraordinary issue of Telangana Gazette.

P.T.O.

NOTIFICATION

In exercise of the powers conferred by rules 20 and 26 of the Telangana State Water, Land and Trees Rules, 2004, issued under section 45(1) of the Telangana State Water, Land and Trees Act, 2002 (Act No.10 of 2002), the Government hereby issue the following rules to regulate and control ground water extraction in the State of Telangana:-

1. Short title Extent and commencement: -

- (1) These Rules may be called the Telangana State Ground Water Extraction Rules, 2023.
- (2) It extends to the entire State of Telangana.

2. Exemptions from the Ground Water Extraction Charges: -

Following categories of consumers shall be exempted from seeking "No Objection Certificate (NOC)" for ground water extraction:-

- (a) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (b) Rural drinking water supply schemes.
- (c) Armed Forces Establishment and Central Armed Police Forces establishments in both rural and urban areas.
- (d) Agricultural activities.

3. Conditions for Issue No Objection Certificate (NOC) for Ground Water Extraction:

The Ground Water extraction shall be regulated by Telangana State Ground Water Department under the provisions of TSWALTA, 2002 by imposing groundwater extraction/restoration charges on Commercial, Industrial/MSME& Infrastructure and Mining projects. Regulation of Groundwater extraction from the areas including falling in Schedule Areas be done by the Ground Water Authorities specified under Rule-20. No Objection Certificate (NOC) for groundwater extraction for said purpose shall be issued by the concerned District Ground Water authorities on par with G.O.Ms. No 309, PR & RD (RD.IV), Dt.01.09.2005 (indust-ries) and also residential apartments for drinking and domestic use, infrastructure projects, packaged drinking water units, mining projects, bulk water suppliers in the specified form directly applying to the concerned District Ground Water Officers (DGWOs) through online application system.

3.1. Drinking and Domestic use for Residential apartments/Group Housing Societies/Government water supply agencies in urban areas: For grant of No Objection Certificate for ground water extraction. the project proponent has to furnish the details as per Proforma enclosed in **Form-5**. No objection Certificate shall be granted subject to the following conditions along with other conditions mentioned in **Annexure-II** and as per **Form-6** or **rejected as per Form-6A**, appended to these rules:-

- (i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/Group Housing Societies where groundwater requirement is more than 20m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- (ii) The No Objection Certificate shall be valid for a period of 5 years from the date of issue (**Table-1** under rule-8) and will be reviewed after every Ground Water Resource Assessment year.
- (iii) The proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in **Annexure-I** appended to these rules.
- (iv) While issuing NOC, details of water requirement computed as per National Building Code, 2016 will be taken into account.

3.2. Commercial Use: For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per Proforma enclosed in **Form-5**. No objection Certificate shall be granted subject to the following condition along with other conditions mentioned in **Annexure-II** and as per **Form-6** or rejected as per **Form-6A**, appended to these rules:-

- (i) Availability of ground water resources (as per latest assessment) will be given due regard while considering application for grant of NOC for commercial use.

3.3. Industrial Use: For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per Proforma enclosed in **Form-5**. No Objection Certificate shall be granted subject to the following conditions along with other conditions mentioned in **Annexure-II** and as per **Form-6** or rejected as per **Form- 6A**, appended to these rules:-

- (i) In Over Exploited assessment units, No Objection Certificate shall not be granted for Ground water abstraction to any new industry except those falling in Micro, Small, and medium Enterprises (MSME).
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependency on ground water resources.
- (ii) All industries abstracting ground water in excess 100m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII), Federation of Indian Chamber of Commerce and Industry (FICCI), National Productivity Council (NPC) and other certified auditors and submit audit reports within 60 days of completion of previous financial year.
- (iv) Construction of Piezometers wells within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing/proposing to draw more than 10m³/day of ground water and monitoring of water level will be done by the project proponent, and maintain minimum distance 15m from the production well. And monthly water level data shall be submitted to the concerned DGWOs regularly.
- (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge structures in the project premises. Industries which are likely to pollute ground water (Chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/insecticides, fertilizers, slaughter house, explosive etc.) shall store Harvested rain water in surface storage tanks for use in the industries.
- (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter House, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc(As per CPCB/PCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (vii) All industries drawing ground water in Safe, Semi-critical & Critical assessment units shall be required to pay ground water abstraction charges as applicable mentioned in **Annexure-I** appended to these rules.

- (ix) All existing industries drawing ground water in Over Exploited assessment units shall be liable to pay ground water restoration charges as applicable mentioned in **Annexure -I** appended to these rules.

3.4. Infrastructure Projects: For grant of No Objection Certificate for groundwater extraction, the project proponent has to furnish the details as per Proforma enclosed in **Form-5**. No Objection Certificate shall be granted subject to the following conditions along with other conditions mentioned in **Annexure-II** and as per **Form-6 or rejected as per Form-6A**, appended to these rules:-

- (i) In case of infrastructure projects that required dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using digital water flow meter) and submit the data.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects where ground water requirement is more than 20m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- (iii) For Infrastructure dewatering/construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- (iv) All infrastructure projects drawing ground water in safe, Semi critical, and Critical assessment units shall be required to pay ground water abstraction Charges as applicable mentioned in **Annexure-I** appended to these rules.
- (v) All infrastructure projects (new/existing) drawing ground water in Over Exploited assessment units shall be liable to pay ground water restoration charges (**Annexure-I**)

3.5 Mining Projects: For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per Proforma enclosed in **Form-5**. No Objection Certificate shall be granted subject to the following conditions along with other conditions mentioned in **Annexure-II** and as per **Form-6 or rejected as per Form-6A**, appended to these rules:-

- (i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operation is properly treated and should be gainfully utilized for supply for irrigation, dust suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- (ii) Construction of observation wells piezometers along the periphery in the premises, for monthly ground water monitoring shall be mandatory for mines drawing/proposing to draw more than 10m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/wells.
- (iii) In addition, the proponent shall monitor ground water levels by establishing observation piezometer wells in the core and buffer zones as specified in the No Objection Certificate.
- (iv) In case of Coal and other base metal mining project, proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

- (v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self-compliance.
- (vi) All mining projects drawing ground water in Safe, Semi-Critical and Critical assessment units shall be required to pay ground water abstraction charges as applicable mentioned in **Annexure-I** appended to these rules.
- (vii) All mining projects drawing ground water in Over-Exploited assessment units shall be liable pay ground water restoration charges mentioned in **Annexure-I** appended to these rules.

3.6 Bulk Water Supply: All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate from Ground Water Department from the concerned District. All tankers will have to install GPS based system for their monitoring of movement of operations. For grant of No Objection Certificate for groundwater extraction, the proponent has to furnish the details as per Proforma enclosed in **Form-5**. No Objection Certificate shall be granted subject to the conditions along with other conditions mentioned in **Annexure-II** and as per **Form-6** or rejected as per **Form-6A**, appended to these rules.

4. Renewal of No Objection Certificate:

- (1) No Objection Certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein. The time period for renewal of NOC is given in **Table-1** under rule-8 and fee structure for applicants/proponents is given in **Table-2** under rule-8.
- (2) The applicant shall apply for renewal of No Objection Certificate 30 days in advance prior to expiry of its validity. If the NOC is lapsed the proponent should go for a fresh No Objection Certificate.
- (3) Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- (4) Before granting renewal, the Telangana State Ground Water Department authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- (5) In case of change in category of the assessment unit as per latest GWRA report, renewals would be granted with conditions as laid down for the New Category of assessment/watershed unit.
- (6) No Objection Certificate will be renewed for the terms specified for various uses as follows:
 - (i) If the application for renewal is submitted in time and the Ground Water Department is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
 - (ii) If the proponent fails to apply for renewal within the stipulated time from date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation charges for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the TSGWD Authorities.

5. Extension of No Objection Certificate:

- (1) If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.
- (2) Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply for grant of No Objection Certificate.

6. Rates of Ground Water Extraction/Restoration Charges: All the Bulk Water supply, Packaged Drinking Water Supply, Industries/Infrastructure, Commercial, and Mining Projects should pay ground water abstraction/restoration charges on par with CGWA guidelines as given in **Annexure-I** appended to these rules.

7. Penalties:

- (1) Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the TS Ground Water Authority.
- (2) Whoever contravenes conditions of No Objection Certificate shall be punishable with fine mentioned in **Annexure -III** appended to these rules.
- (3) The Telangana State Ground Water Department is designated as Nodal Department for dealing with offences related to ground water extraction. Designated officers of Ground water Department have delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against the offenders.
- (4) Any Grievance shall be redressed to the Mandal/District Authority as per Rule 29, Telangana State Water, Land and Trees Act (TSWALTA) Rules.

8. Environmental Compensation (ECR_{GW}), under TSWALTA: Extraction of ground water for commercial use by industries, packaged drinking water units, infrastructure units and mining projects **without a valid No Objection Certificate** from the Telangana State Ground Water Department Authority shall be considered as illegal and such entities shall be liable to pay Environmental Compensation as per rates given in **Table-3** under this rule for the quantum of ground water so extracted.

8.1 Deterrent Factors to compensate losses and Environmental damage (for packaged drinking water units/mining projects/industries/infrastructural dewatering projects/Bulk water suppliers). The deterrent factors based on the duration of illegal groundwater extraction shall be levied to compensate for the losses and environmental damages as detailed in **Table-4** below:-

Table-1: Renewal of No Objection Certificates Time Period.

Category of Watershed	Use	Term of Renewal
Critical, Semi-Critical and Safe	Infrastructure projects for drinking & domestic use	5 Years
	Industries, Commercial, Bulk Water Supply & Packaged Drinking Water	3 Years
	Mining Projects	2 Years
Over Exploited	All Users in "Over Exploited areas"	2 Years

Table-2: Fee Structure of New Applications (In Rupees):

Application	New application fee	Renewal fee
Infrastructure projects for drinking & domestic use	10,000	5,000
Industries, Commercial, Bulk Water Supply & Packaged Drinking Water	Rs. 14,500 (< 25 KLD) Rs. 18,000 (25-50 KLD) Rs. 32,000(50-100 KLD) Rs. 42,000 (>100 KLD)	10,000
Mining Projects	1,00,000	1,00,000

Table-3: Environmental Compensation Charges (ECR_{GW}) for Packaged Drinking Water units/Mining Infrastructure dewatering projects/Industrial Units/Bulk Water Suppliers.

Type	Category	Water Consumption (m ³ /day)			
		<200	200 to 1000	1000 to 5000	< 5000
ECR _{GW} rate in Rs./m ³					
Packaged Drinking water	Safe	12	18	24	30
	Semi-Critical	24	36	48	60
	Critical	36	48	66	90
	Over-Exploited	48	72	96	120
Mining/Infrastructure dewatering projects	Safe	15	21	30	40
	Semi-Critical	30	45	60	75
	Critical	45	60	85	115
	Over- Exploited	60	90	120	150
Industrial Units/Bulk Water suppliers	Safe	20	30	40	50
	Semi-Critical	40	60	80	100
	Critical	60	80	110	150
	Over- Exploited	80	120	160	200

(Note: Minimum ECR_{GW} shall not be less than Rs.1,00,000/- for all above units).

Table-4: Deterrent Factors based on quantum of ground water withdrawal and number of years of illegal withdrawal.

S. No.	Groundwater consumption	Deterrent Factor Rs/one.lt		
		< 2 years	2-5 years	> 5 years
1	< 1000 KLD	1.00		1.25
2	1000 to 5000 KLD	1.00		1.50
3	> 5000 KLD	1.00	1.25	2.00

9. Vigilance Committee for effective implementation:- The following officers in the State are proposed as authorized officials from the Department under these rules to seize a machinery or vehicle involved in illegal extraction and transportation of ground water:-

- Addl. Collector (Revenue)(concerned).
- Tahsildar (concerned) Mandal.
- Sub-Divisional Police Officer (concerned).
- Station House Officer (concerned).
- District Rural Development Officer.
- District Ground Water Officer (concerned).
- Any other officer nominated by the Dist. Collector/Dist. WALTA Authority (concerned).

**10. Receipt Head of Account for Registration Fees & Penalties
(Section 41, TSWALTA):**

- (a) A separate receipt head of account shall be adopted for remitting the money received by the ground water authorities towards registrations and penalties under TSWALTA.
- (b) Amount collected towards ground water extraction charges from the users shall be remitted to receipt head of account pertaining to Ground water Department after obtaining necessary permission from the Government and the levied charges shall be shown in separate account.
- (c) 10% of the collected amount shall be utilized for monitoring the administrative mechanism by Nodal Department.
- (d) Financial audit to be conducted for every year for collected charges in receipt head.

11. Registration of New Ground Water Extraction Structures (DW/BW/TW/Others issued for No Objection Certificates (NOC)) : All the new bore wells issued for No Objection Certificate shall be sent to the concerned Mandal Tahsildar/Mandal WALTA Authority for its registration in applicant's name within 15 days of receipt of Form-1E from concerned by Ground Water Department.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**Dr. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To,

The Director, Ground Water Department, Hyderabad.

The Engineer-in-Chief(General), Hyderabad.

The Commissioner of Printing, Stationary, Store Purchase Department, Hyderabad (for publication in Telangana Gazette and furnishing 200 copies of the same).

Copy to:-

The Commissioner & CEO, SLNA, Rural Development Department, Govt. of Telangana.

The Secretary, PR & RD Department, BRKR Bhavan, Secretariat, Hyderabad.

The Director, Industries and Commerce Department, Govt. of Telangana.

✓ All the District Collector's in the State (through Director, GWD).

The P.S to C.S.

The Spl. CS, Finance Department.

The OSD to Spl. CS, I & CAD Department, Hyderabad.

The P.S to Secretary to Government, Industries Department.

The PS to Secretary to Government, EFS & T Department.

The Secretary, Ministry of J Shakthi, Govt. of India.

The Chairman, CGWA, Govt. of India.

The P.S. to Minister (PR & RD).

The P.S. to Minister (Irrigation).

The P.S. to Minister (Revenue).

The P.S. to Minister (Forest).

The P.S. to Minister (MA&UD)

The P.S. to Minister (Energy).

The Managing Director, HWSS&SB, Hyderabad.

The Law (C) Department.

SF/SC.

//FORWARDED::BY ORDER//

S. Shireesha
SECTION OFFICER

ANNEXURE - I
(to G.O.Ms.No.15, I & CAD (WRG-GRC) Department, Dt.27.05.2023)
Rates of Groundwater Abstraction/Restoration Charges, Rule-20-under TSWALTA based on CGWA-2020 guidelines

S. No.	WALTA Provision	Abstraction Charges for (Agency/Category)	Proposed Abstraction/Restoration charges based on CGWA guidelines					
			Quantum of Groundwater withdrawal (m ³ /month)	Rate of Groundwater Abstraction Charges (Rs. per m ³)	Rate of Groundwater Abstraction Charges for quantum of withdrawal (m ³ /day) (Rs/m ³)			
1	Rule -20	Drinking & Domestic use for Residential Apartments/Group Housing societies/Govt Water Supply Agencies in Urban Areas/Govt Infrastructure Projects	0-25	No Charge				
			26-50	1.0				
			>50	2.0				
2	Rule-20	Packaged Drinking Water units	Category of Area/GW Use	Rate of Groundwater Abstraction Charges for quantum of withdrawal (m ³ /day) (Rs/m ³)				
				Up to 50	51 - 200	200 to < 1000	1000 to < 5000	5000 and above
			Safe	1	3	5	8	10
			Semi-Critical	2	5	10	15	20
			Critical	4	10	20	40	60
						Rate of GW Restoration Charges for quantum of withdrawal (m ³ /day) (Rs/m ³)		
Over-Exploited (Existing industries only)	8	20	40	80	120			
3	Rule-20	Other Industries & Infrastructure Projects	Category of Area/ Groundwater Use	Rate of GW Restoration Charges for quantum of withdrawal (m ³ /day) (Rs/m ³)				
				< 200	200 to <1000	1000 to <5000	5000 & above	
			Safe	1.0	2.0	3.0	5.0	
			Semi-Critical	2.0	3.0	5.0	8.0	
			Critical	4.0	6.0	8.0	10.0	
						Restoration charges for Quantum of groundwater withdrawal (m ³ /day) (Rs/m ³)		
Over -Exploited	6.0	10.0	16.0	20.0				

Proposed Abstraction/Restoration charges based on CGWA guidelines							
S. No.	WALTA Provision	Abstraction Charges for (Agency/Category)	Category of Area/Groundwater Use (rate Rs/m ³)	< 200 m ³ /day	200 to <1000	1000 to <5000	5000 & above
4	Rule-20	Mining Projects	Safe	1.0	2.0	2.50	3.0
			Semi-Critical	2.0	2.50	3.0	4.0
			Critical	3.0	4.0	5.0	6.0
Rate of groundwater restoration charges for quantum of groundwater withdrawal (m ³ /day) (Rs/m ³)							
5	Rule-20	Bulky Tanker water Supplies	Over - Exploited	4.0	5.0	6.0	7.0
			Category	Groundwater abstraction charges Rs/m ³			
			Safe	10.0			
			Semi-Critical	20.0			
			Critical	25.0			
Rate of GW restoration charges for quantum of withdrawal (m ³ /day) (Rs/m ³)							
		Over - Exploited				35.0	

Dr. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT

//TRUE COPY//

S. Srinuacha
SECTION OFFICER

Annexure-II
(to G.O.Ms.No.15, I & CAD (WRG-GRC) Department, Dt.27.05.2023)
(See Rule 3)

Other General Conditions

- 1) Installation of tamper proof digital water flow meter (BIS/IS Standard) on all the abstraction structure(s) shall be mandatory and intimation regarding their installation shall be communicated to the Ground Water Department within **30 days** of grant of NOC and shall be required to submit online annual water audit report from authorized firms/individuals registered with CGWA/SGWD.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for water level monitoring shall be mandatory and construction of wells shall be constructed within 90 days of grant of NOC. Water level data shall be made available to respective office of the District Ground Water Officer, GWD _____ district. (For construction of piezometers, the proponent may consult, District Ground Water Officer, Ground Water Department for technical advice).
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) twice in a year. Water samples from abstraction structure(s) shall be collected during May & November every year and analyzed in NABL accredited laboratories for basic parameters. Additionally, heavy metals, organic compounds in case of potential polluting industries. Water quality data shall be submitted to respective office of the District Ground Water Officer, GWD of respective district.
- 5) Construction of Artificial Recharge/Rain Water Harvesting Structures (Rule-16, TSWALTA) shall be mandatory.
- 6) In case of mining projects, additional key wells shall be established in consultation with the District Ground Water Officer, GWD, _____ district for ground water level monitoring once in a month in core zone of the mine.
- 7) The firm shall report compliance of the NOC conditions to respective office of the District Ground Water Officer, GWD of _____ district within one year from the date of issue of this NOC.
- 8) Application for renewal can be submitted to respective office of the District Ground Water Officer, GW, _____ district from 90days before the expiry of NOC. Groundwater withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of TSWALTA & Environment (Protection) Act, 1986.
- 9) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

Mandatory Conditions:

- a) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Ground Water Department.
- b) The proponent shall seek prior permission from Ground Water Department for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- c) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising there upon.
- d) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- e) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- f) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Rule- 26, TSWALTA.
- g) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- h) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the **No Objection Certificate** with documentary proof within 60days of taking over possession of the premises.
- i) Proponents, who have installed/constructed artificial recharge structures, shall continue to regularly maintain artificial recharge structures.
- j) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

Dr. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT

//TRUE COPY//

S. Shreecha
SECTION OFFICER

ANNEXURE-III

(to G.O.Ms.No.15, I & CAD (WRG-GRC) Department, Dt.27.05.2023)
Provisions of Penalties for Non-compliance of conditions under TSWALTA
(See Rule 7)

S. No.	Items	Penalties proposed (Rs)
1	Non-installation/faulty Digital water Flow meter with telemetry system.	5000
2	Non-disclosure/construction of additional groundwater abstraction structures a) Non-functional Structures b) Defunct/Abandoned Note: Rates are for one unit and this shall be multiplied with total such structures to arrive at consolidated penalty.	5000
3	Reporting of fresh water zones as Brackish / Saline zones in application	5000
4	Non-Installation of Piezometer	5000
5	Non-Installation/faulty DWLR/Telemetry system	1000
6	Non-Construction/Inadequate capacity of Recharge / Water conservation structures	5000
7	Non-maintenance of Recharge structures	5000
8	Injection of treated/untreated water into the aquifer system Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	10000
9	Non-Submission of Water level/Water quality Data	2500
10	Non-maintenance of log book of daily withdrawal/non-submission of Groundwater abstraction data	5000
11	Non-submission of photograph of recharge structure(s)	1000
12	Non-Submission of Self Compliance report	2000
13	Construction of groundwater abstraction structures by unauthorized/unregistered Drilling Rigs (per structures)	5000
14	Non-registration of water supply tankers	5000
15	Submission of false information/ undertaking	5000

Dr. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT

//TRUE COPY//

S. Shrivastha
SECTION OFFICER

FORM - 5

(See Rule 3)

Application for digging a new well for Commercial, Packaged
Drinking Water Units/ Infrastructures /Bulk Water
Supply/Residential Apartments/other use

S. No.	Particulars	:	Details
1	Name of the Applicant	:	
2	Address of the Applicant/ contact No & mail ID	:	
3	Location of proposed well	:	
4	Type of well to be dug	:	Open well/Bore Well/Tube Well/Others
5	Mode of drawing water	:	Hand pump/ Diesel Engine/Electric Motor
6	Specification of pump (HP)	:	
7	Details of payment of	:	DD/Challan No.: Date: Bank Details:

I/We/Firm hereby undertake that, I/We/Firm are ready to pay Groundwater Abstraction charges for the quantum of groundwater proposed to be extracted as per the prevailing rates applicable.

Undertaking

Place:

Date:

Signature of the applicant/
Authorized Representative
(With seal)

FORM-6

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND
WATER EXTRACTION UNDER TSWALTA**(FOR DIGGING ANEW WELL FOR COMMERCIAL/PACKAGED/DRINKING WATER
UNITS/ INFRASTRUCTURES /BULK WATER SUPPLY/ RESIDENTIAL
APARTMENTS / OTHER USE)

Project Name:	:	
Project Address:	:	
Village:	:	Mandal
District:	:	
Pin Code:	:	
Communication Address:	:	

1. NOC No.:																									
2. Application No.:	3. Category of watershed as per latest GEC (Year:)																								
4. Project Status:	Existing/New																								
5. NOC Type:	New/Renewal/Regularization																								
6. Valid from:	7. Valid up to:																								
8. Ground Water Abstraction Permitted:																									
<table border="1"> <thead> <tr> <th colspan="2">Fresh Water</th> <th colspan="2">Saline Water</th> <th colspan="2">Dewatering</th> <th colspan="2">Total</th> </tr> <tr> <th>m³/day</th> <th>m³/year</th> <th>m³/day</th> <th>m³/year</th> <th>m³/day</th> <th>m³/year</th> <th>m³/day</th> <th>m³/year</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>		Fresh Water		Saline Water		Dewatering		Total		m ³ /day	m ³ /year														
Fresh Water		Saline Water		Dewatering		Total																			
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year																		

9. Details of ground water Extraction /Dewatering structures

Total Existing No.-----	Total Proposed/Recommended No.-----											
	DW	BW	TW	FP	Year of Drilling	Purpose of use	DW	DCB	BW	TW	FP	Purpose of use
No. of Extraction Structures*												
Dia/Depth of well/HP												

* DCB- Dug cum bore, DW- Dug Well; BW-Bore Well; TW-Tube Well; FP-Filter Point;

10. Details of Rain Water harvesting Structure/Artificial Recharge Structure

Recharge Structures	Existing Structures						Recommended Structures					
	RTRWH	CD	PT	SP	RS	Others	RTRWH	CD	PT	SP	RS	Others
RTRWH; Roof Top Rain Water Harvesting, CD; Check dam; PT; Percolation tank, SP; Storage pond RS; Recharge shaft												

11. Ground Water Extraction/Restoration/Regularization Charges paid. DD/ Challan No. (Rs.):
Date:

12. Number of Piezometers (Observation wells) to be Constructed/ Monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder				

(Compliance Conditions given overleaf)

Designated Officer

Place:

Date:

Water, Land and Tree Authority
(with seal)**SAVE WATER - SAVE ENVIRONMENT**

Form-6A

Rejection Order of the Designated Officer

Your application for digging a new well
_____ purpose in _____
Village/Town _____ is here by rejected.

Reasons for rejection:

1. Rejection by Ground Water Department (Report enclosed)
2. Other reasons please specify.

Designated Officer

Place:

Date:

Water, Land and Tree Authority
(with seal)

**Form-1[E]
WELL COMPLETION REPORT**

District:

Mandal:

Village:

1	Name of the Beneficiary with Father's name	:	
2	Survey No. & Extent (Acs)	:	
3	Type of Well Drilled (BW/TW/FP etc)	:	
4	Depth Drilled (in meters)	:	
5	Diameter of the Well (mm)	:	
6	Water met at Depth (m)	:	
7	Depth range of Yield Zones (m)	:	
8	Static Water Level in the Well next day of Completion of Drilling (m.bgl)	:	
9	Yield at the end of Drilling (Lph)	:	
10	Distance to the Nearest Well (m)	:	
11	Name of the Agency who has drilled the Well and Rig Registration No..... (under TSWALTA)	:	
12	Whether Well is Successful/Failure	:	
13	Remarks	:	
14	Reasons for Success/Failure	:	

Driller's Signature

(Note: Drilling Rig Operator should submit Well Completion report in Form-1E to the District Groundwater Officer, Ground Water Department, _____ immediately within 15 days after completion of Bore well Drilling).

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

A.P. Water Land and Trees Act and Rules thereon - Designation of implementing agencies for effective implementation of the Act - Orders - Issued.

PANCHAYAT RAJ & RURAL DEVELOPMENT (RD.IV) DEPARTMENT

G.O.Ms.No.47

Dated: 03-03-2003,

Read the following:-

1. G.O.Ms.No.240, PR & RD (RD.IV) Dept., Dt: 25-6-2002.
2. G.O.Ms.No.224, PR & RD (RD.IV) Dept., Dt. 15-6-2002.
3. From the CRD., D.O.Lr.No.9541/CRD/APWALTA/2002, Dt: 3-12-2002.

ORDER:

In the pursuance of the decision taken by the A.P. State Water, Land and Trees Authority in the meeting held on 5-9-2002, the Administrator & Commissioner, Rural Development, A.P.State Water, Land and Trees Act has requested the Government to designate the concerned Departments as implementing agencies under Section.5 of A.P. Water, Land Trees Act to implement the Act immediately for getting the desired impact in the field.

2. The Government hereby designate the following departments as implementing agencies for the purpose of implementation of various provisions of the act as mentioned herein.

- (i) Ground Water Department - for registration of machine by all rig owners sand mining, and classification of Ground water basin.
- (ii) Municipal Administration & Urban Development - for construction of rain water harvesting structure, tree planting, permission for construction of new buildings subject to planting of prescribed number of trees.
- (iii) Pollution Control Board - for prohibition of water contamination including prohibition of direct disposal of waste water into the water bodies, regulation of ceiling on water use by any industry or commercial unit.
- (iv) Mines and Geology department & Panchayat Raj Department in consultation with ground water department, Revenue Department for monitoring of sand mining for water bodies.

Contd...2.

- 2 -

(v) Forest Department - for granting permission of tree felling.

3. Government also hereby declare the officers from the above Departments at various level i.e. State, District & Mandal as designated Officers for the purpose of implementation of the Act including detection of offences regarding violation of the Act and its compounding fee. Ground Water Department, Forest Department, Pollution Control Board, Rural development Department, Municipal Administration Department, Mines and Geology Department, Panchayat Raj (Engineering) Department, Agriculture Department and A.P. Transco. The concerned department will nominate their representative to be nominated as designated officers at state level, district level and mandal level. Designated officers at the State Level, District Level and Mandal Level will report to the Administrator, Andhra Pradesh Water, Land and Trees Authority, Member Secretary District level Committee and Chairman Mandal level Committee respectively regarding the implementation of this Act.

4. Government also hereby declare village secretaries/Municipal Commissioners as the designated officers for the purpose of registration of wells/water bodies in villages/municipalities respectively and Mandal Revenue Officer/Municipal Commissioner as Designated Officer for issuing permission for digging new wells. Electricity service connection number should invariably be recorded while registering the wells. The records for registration of wells, permission of new wells etc., will be maintained in MRO's Office / Municipal Commissioner Office. The request for permission of digging new wells should invariably be accompanied with a technical certificate from Geophysicist/Geologist duly registered with the Ground Water Department.

5. Government hereby prescribes the following fees for the registration of wells/water bodies, rig machines, for digging of new wells.

Registration of existing wells/water bodies - Rs.10/-

Registration of machines - Rs.10,000/-

Permission of digging of new wells - Rs.100/-

6. Registration of rig machines will be done at the District Level only and no rig owners will be allowed to operate without prior permission of the authority. It will be responsibility of the Rig owners to ensure certificate regarding availability of water from Geophysicist/Geologist registered with Ground Water Department.

7. Government hereby request the urban and local bodies to make it mandatory to prescribe planting of fixed number of trees at the time of grant of permission for construction of new buildings.

Contd...3.

- 3 -

8. All the concerned departments are requested to take necessary action accordingly and ensure effective implementation of the Act.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

S. RAY,
SPL. CHIEF SECRETARY TO GOVERNMENT.

To
The Administrator & Commissioner, Rural Development, Hyderabad.
All Concerned Departments.
All District Collectors.
Copy to:-
The Spl. Secretary to C.M.
PS to All Ministers.
PS to All Spl. Chief Secretaries/Prl. Secretaries/Secretaries to Govt.,
SF/SC.

// FORWARDED:: BY ORDER //

SECTION OFFICER

Revenue details During the F.Y 2023- 24

S. No	District	Total Application Fee under TSiPass (Rs)	Total Application/ Regisgtration Fee in Rs. (TSWALTA, Industries, Mining Projects, Packaged Drinking, Infra Structure & Bulk Water Tankers) Rs.	Total Penality (TSWALTA, GWER-2023) (Rs)	Total Ground water Extraction / Restoration Charges (Rs)	Cummulative Revenue (Upto March 2024)
1	2	3	4	5	6	7
1	Mancherial	58000	2127979	60000	11432522	13678501
2	J. Bhupalapalli	0	685000	0	12454143	13139143
3	B.Kothagudem	58000	1494364	0	10310601	11862965
4	Sangareddy	680000	2046000	575000	6485007	9786007
5	Peddapally	0	732,000	80,000	7,083,231	7,895,231
6	Ydr Bhuvanagiri	265000	1997196	291700	2645769	5199665
7	Rangareddy	1291500	1629000	395000	1620960	4936460
8	M.Malkajgiri	301000	742550	185000	1912990	3141540
9	Nalgonda	260500	838500	692500	1094758	2886258
10	Medak	681500	709630	365000	730657	2486787
11	Mahabubnagar	845000	972500	163500	310471	2291471
12	Khammam	14500	345000	96000	1406162	1861662
13	Suryapet	55000	700000	0	776440	1531440
14	Mahabubabad	1500	989000	423416	87800	1501716
15	Siddipet	971000	358000	106000	33480	1468480
16	Hyderabad	0	350000	0	749880	1099880
17	K. Asifabad	18500	384000	70000	455565	928065
18	Kamareddy	18500	201400	135000	199015	553915
19	Nizamabad	0	392500	45000	14400	451900
20	Karimnagar	0	169500	74500	65002	309002
21	J. Gadwal	14500	208708	65000	14933	303141
22	Warangal	0	141500	85000	30030	256530
23	Jangaon	0	102500	113600	39600	255700
24	Hanumakonda	0	155000	45000	45792	245792
25	Nirmal	0	184100	30000	4819	218919
26	Jagityal	0	162550	55000	0	217550
27	Vikarabad	14500	161451	10000	0	185951
28	R.Siricilla	1000	118660	35000	0	154660
29	Wanaparthy	66000	11000	5000	23550	105550
30	Adilabad	10000	50342	15000	0	75342
31	Narayanpet	0	54000	0	493	54493
32	Mulugu	0	6900	0	0	6900
33	Nagarkarnool	0	0	0	0	0
Total		5,625,500	19,220,830	4,216,216	60,028,070	89,090,616

**Cummulative Revenue Collected towards Groundwater Extraction Charges, UNDER
TGWALTA, Telangana State for the F.Y. 2024-25**

Sl. No.	District	No. of NOCs Issued	Application Fee under TGiPass (Rs.)	Application/ Registration Fee in Rs. (Industries, Mining Projects, Packaged Drinking, Infra Structure & Bulk Water Tankers) (Rs.)	Penality (TGWALTA) (Rs.)	Groundwater Extraction / Restoration Charges (Rs.)	Total Revenue
1	2	3	4	5	6	7	8
1	Mancherial	64	0	1312332	65000	36590157	37967489
2	Sangareddy	122	382000	2224000	595500	29087923	32289423
3	Peddapalli	55	0	1420080	185000	24781921	26387001
4	J.Bhupalpally	7	0	14500	0	19441224	19455724
5	Rangareddy	554	1262500	5474402	1289000	4604944	12630846
6	Medchal Malkajgiri	656	101500	6242500	762500	3929114	11035614
7	B.Kothagudem	7	14500	516000	0	10051993	10582493
8	Suryapet	48	22000	1634775	331000	4568063	6555838
9	Yadadri Bhuvanagiri	66	464000	1203755	548500	3922799	6139054
10	Nalgonda	32	52000	1073000	250000	4041438	5416438
11	Medak	63	594500	629500	70000	3519978	4813978
12	Khammam	40	26000	333500	75000	2256270	2690770
13	Hyderabad	58	0	1406500	90000	1167280	2663780
14	Mahabubnagar	62	116000	881000	45000	1392012	2434012
15	Mahabubabad	31	17500	1507000	459642	138776	2122918
16	Siddipet	99	627500	1041050	187500	135570	1991620
17	Karimnagar	63	0	1423828	150000	360183	1934011
18	K.B Asifabad	5	0	42000	15000	1152090	1209090
19	Warangal	39	5000	617500	286000	233474	1141974
20	Kamareddy	4	0	312500	50000	740291	1102791
21	Jangaon	19	13000	346500	95000	319911	774411
22	Hanumakonda	30	0	444000	130000	127248	708496
23	Vikarabad	5	14500	551500	40000	73355	679355
24	Nizamabad	31	0	363682	129500	166377	659559
25	Nirmal	26	0	441500	90000	25969	557469
26	Nagarkurnool	13	0	375500	101000	6825	483325
27	Wanaparthy	10	41500	259500	35000	143516	479516
28	Jogulamba Gadwal	9	0	157500	72500	54178	284178
29	Jagitial	13	0	233500	40000	0	273500
30	Rajanna Sircilla	5	18500	149000	0	6726	174226
31	Narayanpet	5	0	141220	5000	5787	152007
32	Adilabad	12	0	96000	10000	0	106000
33	Mulugu	2	0	78000	10000	0	88000
Grand Total		2255	3772500	32947124	6212642	153045392	195977658



LAKSHADWEEP ADMINISTRATION / लक्षद्वीप प्रशासन
 OFFICE OF THE SUPERINTENDING ENGINEER/ अधीक्षण अभियंता का कार्यालय
 PUBLIC WORKS DEPARTMENT/ लोक निर्माण विभाग
 CIRCLE OFFICE, KAVARATTI / मंडल कार्यालय, कवरत्ती - 682555
 ☎ 04896-262262,262338 , ✉ lk-pwd@nic.in

F.No.LD-2203/6/2024-PWD-PMU-UT-LKS

Dated: 22.08.2025

To

The Member Secretary
 Central Ground Water Authority
 Ministry of Jal Shakti
 Department of Water Resources, RD & GR
 Olof Palme Marg, Sector-3, New Delhi

Sub/विषय:- Reply to Show Cause Notice- submitted-Reg:-

- Ref : 1. F.No. CGWA-22/2/2024-CGWA-334 dated 19.08.2025
 2. F.No. CGWA-22/2/2024-CGWA-195 dated 19.08.2025
 3. F.No. CGWA-22/2/2024-CGWA-586 dated 11.12.2024

Sir/ महोदय,

Kindly refer to the Show Cause Notice issued vide reference cited 1st above regarding non-compliance in submission of requisite information by the Administration of Union Territory of Lakshadweep.

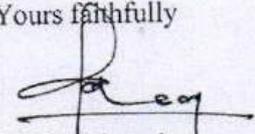
2. In this regard, it is submitted that Lakshadweep Administration has already furnished the reply to the letter referred in reference 2nd cited (copy enclosed) vide letter dated 09.07.2025. Further, the requisite details as sought under the provisions of the Environment Protection Act, 1986 with OA No. 694/2023 were also submitted vide letter dated 27.12.2024 (Copy enclosed)

3. In view of the above, it is requested to drop the show cause notice issued as requisite information has already been shared.

Enclosures:

1. Letters dated 09.07.2025 & 27.12.2024
2. Notification regarding constitution of Lakshadweep Ground Water Authority as monitoring and Enforcement agency

Yours faithfully


 M.K Abdussalam
 Superintending Engineer

Copy to

1. PA to the Secretary (works), UTLA



LAKSHADWEEP ADMINISTRATION/ लक्षद्वीप प्रशासन
OFFICE OF THE SUPERINTENDING ENGINEER/अधीक्षण अभियंता का कार्यालय
PUBLIC WORKS DEPARTMENT/लोकनिर्माणविभाग
CIRCLE OFFICE, KAVARATTI / मंडलकार्यालय, कवरत्ती - 682555

☎ 04896-262262,262338, ✉ lk-pwd@nic.in

F.No.101/05/2019-S2 | 1237

दिनांक/Dated: 27.12.2024

To/सेवामे

The Chairman
CGWA, MJS
New Delhi-110016

Sub/विषय: Environmental Protection Act 1986-OA No. 694/2023 (UN predicts Groundwater level of India will reduce to low by 2025) is submitted - Reg.

Ref/ संदर्भ: F.NO.CGWA-22/2/2024-CGWA-586 Dated: 11.12.2024

Sir/ महोदय,

Please see the reference on the subject mentioned above. The details of Environmental Protection Act 1986 with OA No. 694/2023 pertaining to LPWD is as follows.

Name of the JT/State	No.of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered
Lakshadweep	0	0	0	0	0	0

Yours faithfully/आपकाआभारी

C.N. Shajahan / सि.एन.शाजहान
Superintending Engineer/अधीक्षणअभियंता

Copy to: The PA to Secretary (Works), UTL for kind information

Gazette Notification



सत्यमेव जयते

GOVERNMENT OF INDIA/ भारत सरकार
 LAKSHADWEEP ADMINISTRATION/ लक्षद्वीप प्रशासन
 (LAKSHADWEEP PUBLIC WORKS DEPARTMENT)/ लक्षद्वीप लोक निर्माण विभाग
 CIRCLE OFFICE/ सर्किल कार्यालय
 KAVARATTI - 682555

04896262262(0)
 263367(Fax)
 Email: selpwd@gmail.com
 Email: lk-pwd@nic.in

दिनांक/Dated: 18.06.2019

F.No.118/02/2017-54

Notification/अधिसूचना

In exercise of the powers conferred by section 3(1) of the Lakshadweep Ground Water (Development and Control) Regulation, 2001 published on 14.09.2001, the Hon'ble Administrator, Union Territory of Lakshadweep is pleased to constitute State Ground Water Authority with the following composition.

1. Secretary (Works)
2. President cum Chief Counsellor
3. Superintending Engineer
4. Representative from Central Ground Board (CGWB), Kerala Region
5. Representative from National Centre for Earth Science Studies, Thiruvananthapuram
6. Two non official members, Chairperson (VDP)

- Chairperson
- Vice Chairperson
- Member
- Member
- Member

(Farooq Khan)
 Administrator



LAKSHADWEEP ADMINISTRATION / लक्षद्वीप प्रशासन
OFFICE OF THE SUPERINTENDING ENGINEER/ अधीक्षण अभियंता का कार्यालय
PUBLIC WORKS DEPARTMENT/ लोक निर्माण विभाग
CIRCLE OFFICE, KAVARATTI / मंडल कार्यालय, कवरत्ती - 682555
☎ 04896-262262,262338 , ✉ lk-pwd@nic.in
File No.: LD-22003/6/2024-PWD-PMU-UT-LKS dated 09-07-2025

To/ सेवामे,

The Central Ground water Authority,
CSMRS Campus Olaf Palme Road,
New Delhi. 11016
E-mail cgwa@nic.in

Sub / विषय: Civil writ petition NO 4677- Details pertaining to
Lakshadweep: - reg.
Ref:- NO CGWA-22/2/2024-CGWA-195 dated 29/05/2025

Sir,

Please refer to the Central Ground Water Authority letter referred
above. The Details pertaining to UT of Lakshadweep is submitted.

- 1. Details of over exploited/ground water stressed areas Districts wise in each state /UT**
There is no over exploited/ ground water stressed areas Districts in UT of Lakshadweep.
- 2. Criteria for permitting activities/infrastructure facilities in such over exploited/stressed areas and quantity that is permitted for drawl by each of such units to be located in these areas.**
Not applicable as there is no over exploited/ ground water stressed areas Districts in UT of Lakshadweep.
- 3. Criteria prescribed for issuing NoC/permission for such drawal in over -exploited /stressed areas along with the responsible agency in each state/UT**
No over exploited/stressed areas. However there is a provision in the regulation. "Any user of ground water desiring to pump water from well by using a motor in any notified Island in connection with any religious or customary ceremony or celebration or for any special purpose may make an application to the UT Ground Water Authority for the grant of a permit for the purpose and shall not proceed with any activity connected with such pumping unless a permit has been granted by the Authority" The responsible Agency is Lakshadweep Ground Water Authority

4. **Monitoring and Enforcement Agency in each State/UT.**

Lakshadweep Ground Water Authority

5. **Details of utilization of environmental compensation for establishing structures such as water recharge facilities, check dams, water purification systems, especially in contaminated /salinity water areas etc,state and district -wise.**

No incident of illegal extraction and hence the point may not be applicable for UT of Lakshadweep.

Yours faithfully/ आपका आभारी

Signed by

Shajahan C N

Date: 09-07-2025 15:34:56

SHAJAHAN C N

Superintending Engineer

2977

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Jammu & Kashmir Water Resources Regulatory Authority

Head Office

Ashok Nagar, Satwari, Jammu - 180004.



Camp Office

B-Block, 1st Floor, Old Secretariat
Srinagar-190001

Website :www.jkswrra.nic.in, E-mail : jkwrra@gmail.com

*** **

The Chairman,
Central Ground Water Authority,
Ministry of Jal Shakti,
Government of India,
New Delhi-110011.

Subject: Information required by the CGWA.

Reference: CGWA's No. CGWA-22/2/2024-CGWA-195 dated 29 May 2025.

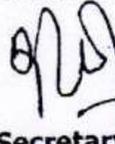
Sir,

In context to the subject and reference cited above, kindly find enclosed herewith the desired information, as received from the utilities.

By order of the Authority.

NO: JKWRRRA/2025/T-56-III/940-941
DT: 02-09-2025

Yours faithfully,


02-09-2025

Secretary

J&K Water Resources
Regulatory Authority

Copy to the Private Secretary to the Additional Chief Secretary (Financial Commissioner), Jal Shakti Department, Civil Secretariat, Jammu/ Srinagar for kind information of the Additional Chief Secretary.

Jammu & Kashmir Water Resources Regulatory Authority

Head Office
Ashok Nagar, Saitwari, Jammu - 180004.



Camp Office
B-Block, 1st Floor, Old Secretariat, Srinagar-190001.

Website : www.jkswrra.nic.in, E-mail : jkwrra@gmail.com, jk.wrra@jk.gov.in

*** ***** **

Column No. 1	Column No. 2	Column No. 3	Column No. 4	Column No. 5
Criteria for permitting developmental activities/ infrastructure facilities in such over-exploited/ stressed areas and quantity that is permissible for drawl by each of such units to be located in these areas (where groundwater is being regulated and controlled by the State Ground Water Authority/ Department)	Criteria prescribed for issuing Noc/ permission for such drawl in over-exploited/ stressed areas along with the responsible agency in each State/ UT (where groundwater is being regulated and controlled by the State Ground Water Authority/ Department)	Details of illegally operated groundwater drawl structures, action taken and environmental compensation collected till March, 2025.	Monitoring and Enforcement Agency in each State/ UT and at District Level	Details of utilization of environment compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/ salinity-affected water areas, etc. State and district wise.
At present, no areas in J&K have been notified by the Government/ JKWRRRA as water-stressed or over-exploited.	Not Applicable in view of reply under column No. 1.	In the Union Territory of Jammu & Kashmir, various groundwater structures are being utilized for residential, industrial, and commercial purposes. Permissions for such extraction are presently being granted by the Jal Shakti Department and the Industries Department. However, all such units are being regularized under the relevant provisions of the JKWRRRA Act, both in respect of existing as well as newly established units."	Jal Shakti Department / JKWRRRA of UT of Jammu and Kashmir.	Not applicable as J&K has so far not encountered any case of contamination/ saline affected ground water due to the extraction by residential, commercial and industrial units. No environmental compensation has been collected so far.

GOVERNMENT OF WEST BENGAL
 WATER RESOURCES INVESTIGATION AND DEVELOPMENT DEPARTMENT
 OFFICE OF THE DIRECTOR
 STATE WATER INVESTIGATION DIRECTORATE
 NIRMAN BHAVAN (3RD FLOOR), BIDHAN NAGAR
 KOLKATA-700091, E-mail: directorswid@gmail.com

Memo No. 1175 / CGWA

dated, Kolkata 02.09.2025

To
 Member Secretary,
 Central Ground Water Authority,
 Government of India, Ministry of Jal Shakti,
 Department of Water Resources,
 River Development and Ganga Rejuvenation.

সি.সি. কোর্ট / সী. বি. বি. কোর্ট

সি. বি. বি. কোর্ট
 24/9/25
 সি. বি. বি. কোর্ট
 26/9/25

Ref.: (1) Letter bearing no. CGWA-22/2/2024-CGWA-195 dated 29th May, 2025.

(2) Show Cause Notice bearing no. CGWA-22/2/2024-CGWA-332 dated 19th August, 2025.

Sir/Madam,

I am directed to refer to letters under reference issued by your goodself with regard to certain orders passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, exercising *suo motu* jurisdiction with respect to a news report titled "UN Predicts Groundwater Level in India will Reduce to 'Low' by 2025" published in Hindustan Times on 26.10.2023.

At the outset, I humbly state that the State of West Bengal has enacted the West Bengal Groundwater Resources (Management, Control and Regulation) Act, 2005. The said Act was enacted to manage, control and regulate indiscriminate extraction of groundwater in West Bengal and to provide for matters connected therewith and incidental thereto. A copy of the said Act is enclosed herewith for your ready reference. In exercise of powers conferred under the said Act, the State of West Bengal has also notified West Bengal Groundwater Resources (Management, Control and Regulation) Rules, 2006 for the purposes of effective implementation of the said Act.

In terms of the provisions of the said Act, a State level authority consisting of all requisite persons as mentioned in Section 3 of the said Act has been established. That apart, there are various District Level authorities which have also been established under the provisions of Section 4 of the said Act across various Districts in the State of West Bengal. Moreover, in order to regulate the extraction of groundwater in the area of Kolkata Corporation as specified in schedule I to the Kolkata Corporation Act, 1980, a Corporation Level Authority has also been established in terms of Section 5 of the said Act. Due steps for managing, controlling and regulating indiscriminate extraction or use of groundwater are being taken by the concerned authorities established by and under the said Act.

Sections 16 to 18 of the said Act provide for offences and penalties in order to ensure that all the persons comply with the provisions of the said Act and/or the requirements there under and any contravention, violation and the like are attracted with various penalties as prescribed in the said Act.

It is pertinent to mention herein that Section 21 of the said Act has an overriding effect over any other law for the time being in force or any judgment, decree or order of any Court, Tribunal or any other authority or in any instrument having effect by virtue of any law other than the said Act.

From the above, it would clearly be evident that the State of West Bengal has been pro-active in enacting specific Act in managing and controlling groundwater resources in the State of West Bengal. Rules have been framed under the said Act to ensure effective implementation of the provisions of the said Act so that the groundwater resources in West Bengal are not depleted.

I have been informed by the letter dated 29th May, 2025, with regard to the directions dated 20th April, 2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in connection with *suo motu* proceeding registered before it with regard

to groundwater level. By the said letter, you had called upon all the States and/or the concerned Chief Secretary to, *inter alia*, provide information with respect to the various points indicated in the said letter in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986.

At the outset, it is humbly stated that List I of the Seventh Schedule to the Constitution of India and, in particular, entry 56 thereof deals with regulation and development of inter-state river water. However, a perusal of the said entry would clearly show that the same does not in any manner deal with groundwater but deals with Inter-State Rivers and River valleys. I have not been able to find any other entry in List-I of the Seventh Schedule which deals with groundwater.

In contradistinction to the said entry in List-I, List-II (i.e. State List) provides for "water", that is to say, water supplies, irrigation and canals, drainage and embankments, water storage and the like, which is much wider compared to entry 56 of List-I of the Seventh Schedule. In other words, the groundwater resources fall under List-II, that is to say, the respective States have the power to enact the laws for the management, control and regulation of water which includes groundwater. In exercise of such right, the said Act of 2005 was enacted and, in fact, all the State, District and Corporation Level authorities established under the said Act are duly carrying out their functions as prescribed under the said Act as has been succinctly narrated in the preceding paragraphs.

Thus, I have reasons to believe that the Environment (Protection) Act, 1986 is not applicable with respect to groundwater as there is a specific State Act in the State of West Bengal on such issue. The said Act of 2005 is a special statute enacted for the very purpose of management of groundwater and thus overrides the general statute being the Environment (Protection) Act, 1986.

Without prejudice to the aforesaid, inasmuch as the issues raised in the letters under reference and the proceedings before the Hon'ble National Green Tribunal concern the groundwater level in the country, including the State of West Bengal, I, in deference to the order dated 28th April, 2025, provide the required information in the form of a technical report enclosed herewith.

It will not be out of place to mention that this reply is, however, without prejudice to the rights and contentions as stated above to the effect that the issue of groundwater is governed in the State of West Bengal by and under the West Bengal Groundwater Resources (Management, Control and Regulation) Act, 2005 and not the Environment (Protection) Act, 1986. The instant letter is being issued in response to the letters under reference, reserving the right to urge the issue of applicability of the Environment (Protection) Act, 1986 to the State of West Bengal before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, at an appropriate stage.

Thanking you,

Encl: 1. Technical Report

2. WBGWR (MC&R) Act, 2005

Yours' sincerely,

Samadder
02/19/25
DIRECTOR, SWID

Govt. of West Bengal

GOVERNMENT OF WEST BENGAL
WATER RESOURCES INVESTIGATION AND DEVELOPMENT DEPARTMENT
OFFICE OF THE DIRECTOR
STATE WATER INVESTIGATION DIRECTORATE
NIRMAN BHAVAN (3RD FLOOR), BIDHAN NAGAR
KOLKATA-700091, E-mail: directorswid@gmail.com

Memo No. 1175 / CGWA

dated, Kolkata 02.09.2025

To
Member Secretary,
Central Ground Water Authority,
Government of India, Ministry of Jal Shakti,
Department of Water Resources,
River Development and Ganga Rejuvenation.

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91

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Thus, I have reasons to believe that the Environment (Protection) Act, 1986 is not applicable with respect to groundwater as there is a specific State Act in the State of West Bengal on such issue. The said Act of 2005 is a special statute enacted for the very purpose of management of groundwater and thus overrides the general statute being the Environment (Protection) Act, 1986.

Without prejudice to the aforesaid, inasmuch as the issues raised in the letters under reference and the proceedings before the Hon'ble National Green Tribunal concern the groundwater level in the country, including the State of West Bengal, I, in deference to the order dated 28th April, 2025, provide the required information in the form of a technical report enclosed herewith.

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Thanking you,

Encl: 1. Technical Report

2. WBGWR (MC&R) Act, 2005

Yours' sincerely,

Abanadda
02/9/25
DIRECTOR, SWID

Govt. of West Bengal

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i. **Details of over exploited/ground water stressed areas district-wise in the State of West Bengal.**

Groundwater Resource Assessment for the year 2023–2024 in West Bengal was jointly carried out by the Central Ground Water Board (CGWB) and the State Water Investigation Directorate (SWID), using the GEC-2015 methodology. The assessment was approved on 13.09.2024 by the State Level Ground Water Resources Estimation Committee (SLGWREC), chaired by the Additional Chief Secretary, WRI&DD, Govt. of West Bengal.

There are 10 nos. Critical Blocks and 36 nos. Semi-Critical Blocks in West Bengal. A detailed list of those blocks is enclosed as **Annexure-I**.

ii. **Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawl by each of such units to be located in these areas.**

As per the 2023–2024 groundwater assessment, West Bengal has no over-exploited blocks, but 10 nos. critical and 36 nos. semi-critical blocks are there (Annexure-1).

Applicants seeking groundwater withdrawal must apply through the **e-District 2.0 Portal** along with the required documentation.

As per West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005, the delegation of power to each authority is as follows:

Authority	Powers Delegated
DLA	May issue permits for drawl up to 50 m ³ /hr per well.
CLA	May issue permits for drawl up to 100 m ³ /hr per well.
SLA	Reviews applications exceeding 50 m ³ /hr.
HLA	Takes administrative decisions on industrial drawl exceeding 100 m ³ /hr.

Amadder
02/9/25

iii. **Criteria prescribed for issuing NoC /permission for such drawl in over-exploited/stressed areas along with the responsible agency in each State/UT.**

In Rule 9(3) of the West Bengal GW Rules, 2022, mandatory conditions for drawl are given. Such conditions are monitored from time to time to ensure that they are properly followed.

In case the proposed drawl is more than 100 m³/day in an Over-Exploited/Critical/Semi-Critical Block, the applicant has to mandatorily submit Impact Assessment Report of existing/proposed ground water withdrawal on the ground water regime and also socio-economic impact report by accredited consultants (approved by CGWA).

Mandatory Conditions [as per Rule 9(3)] are as follows:

- (a) Sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then the user must be informed to the permit issuing authority with a satisfactory explanation.
- (b) Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
- (c) Provision/ Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilized for beneficial uses (other than drinking purpose) by the applicant.
- (d) Groundwater Quality report from Govt, approved/ NABL accredited lab to be submitted by the applicant to the permit issuing authority in yearly basis.

ASamadder
02/9/25

- (e) Industries extracting groundwater more than $100\text{m}^3/\text{day}$ shall undertake annual water audit through certified auditor and submit the audit report within three months to the DLA/CLA. All such industries shall be required to reduce their groundwater use by 20% over next three years through appropriate means techniques.
- (f) The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
- (g) Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
- (h) Installation of Monitoring Well/ Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of $50\text{ m}^3/\text{hr}$. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available to the permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.

Abanadda
02/9/25

- (i) Authority may ask the applicant for installation of purpose-build observation well for ground water monitoring for any cases other than mandatory provision, if required.
- (j) Environmental Clearance Consent to Establish (CTE)/Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/ SEAC/SEIAA, whichever is applicable.
- (k) BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
- (l) Treated water/ wastewater shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
- (m) Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure project where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- (n) Industries which are likely to cause ground water pollution e.g., Tannery, Slaughterhouses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
- (o) Violation of any above-mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.

Asamadder
02/11/25

- iv. **State/UT wise details of illegally operated ground water drawl structures, action taken and environmental compensation collected till March, 2025.**

Particulars	Action taken and environmental compensation collected till March, 2025
Total illegal structures identified	4,506
Total penalty imposed	₹ 2,40,42,266.00
Penalty recovered	₹ 1,87,62,266.00
Unauthorized borewells sealed	47
Environmental Compensation collected	Nil (not provided in the Act)

Monitoring and enforcement are done at the district level. Monthly reports are submitted to the State.

- v. **Monitoring and Enforcement Agency in each State/UT and at District Level.**

District	DLA monitors groundwater levels quarterly; District Task Forces formed in 7 districts; District Enforcement Wing works under DM's supervision
State	SLA and HLA analyse reports and formulate policy; SWID compiles hydrogeological trends, rainfall data, DWLR validation etc.

Joint ground water resources estimation and assessment and data validation are conducted yearly with CGWB. Last such estimation and assessment was done in the year 2024.

- vi. **Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas etc. State and district-wise.**

At present, there is no provision of **environmental compensation in the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005.**

ASanadde
02/9/25

However, the State has taken up recharge and conservation initiatives under the “**Jal Dharo, Jal Bharo**” programme. Under the programme, key interventions are as follows:

- Rooftop rainwater harvesting structures.
- Check dams, detention structures, minor irrigation tanks.
- De-siltation of silted creeks in saline-affected areas.
- A total of 4,14,705 equivalent tank units have been constructed across the State since the year 2011.

These programme aims to enhance **groundwater recharge** and ensure **reuse** of harvested water in **stressed and salinity-affected zones**.

A Samadhi
02/9/25

Director
State Water Investigation Directorate
Government of West Bengal

District wise details of ground water stressed areas in West Bengal. [Annexure-I]

Sl. No.	District	Blocks	Category (AS PER GWRE OF WEST BENGAL, 2023-2024)
1	Murshidabad	RANINAGAR-I	Critical
2	Nadia	CHAPRA	Critical
3	Nadia	KARIMPUR-II	Critical
4	Nadia	KRISHNAGANJ	Critical
5	Nadia	NAKASHIPARA	Critical
6	Nadia	RANAGHAT-II	Critical
7	Nadia	TEHATTA-II	Critical
8	North 24 Parganas	BASIRHAT-I	Critical
9	North 24 Parganas	BONGAON	Critical
10	North 24 Parganas	DEGANGA	Critical
Total: 10 Blocks			

Sl. No.	District	Blocks	Category (AS PER GWRE OF WEST BENGAL, 2023-2024)
1	Bankura	KOTULPUR	Semi-critical
2	Dakshin Dinajpur	HILLI	Semi-critical
3	Dakshin Dinajpur	KUSHMANDI	Semi-critical
4	Hooghly	BALAGARH	Semi-critical
5	Hooghly	GOGHAT- II	Semi-critical
6	Hooghly	SERAMPUR-UTTARPARA	Semi-critical
7	Malda	RATUA- II	Semi-critical
8	Murshidabad	BELDANGA-I	Semi-critical
9	Murshidabad	BHAGAWANGOLA-I	Semi-critical
10	Murshidabad	MURSHIDABAD JIAGANJ	Semi-critical
11	Murshidabad	NAWDA	Semi-critical
12	Murshidabad	RAGHUNATHGANJ I	Semi-critical
13	Murshidabad	RANINAGAR- II	Semi-critical
14	Nadia	HANSKHALI	Semi-critical
15	Nadia	HARINGHATA	Semi-critical
16	Nadia	KALIGANJ	Semi-critical
17	Nadia	KALYANI	Semi-critical
18	Nadia	KARIMPUR-I	Semi-critical
19	Nadia	KRISHNANAGAR- I	Semi-critical
20	Nadia	NABADWIP	Semi-critical
21	Nadia	SHANTIPUR	Semi-critical
22	Nadia	TEHATTA-I	Semi-critical
23	North 24 Parganas	BADURIA	Semi-critical
24	North 24 Parganas	BAGDA	Semi-critical
25	North 24 Parganas	BARASAT -I	Semi-critical
26	North 24 Parganas	GAIGHATA	Semi-critical
27	North 24 Parganas	HABRA-I	Semi-critical
28	North 24 Parganas	SWARUPNAGAR	Semi-critical
29	Paschim Medinipur	CHANDRAKONA-II	Semi-critical
30	Paschim Medinipur	GARBETA- I	Semi-critical
31	Paschim Medinipur	KHARAGPUR- II	Semi-critical
32	Purba Bardhaman	BURDWAN- II	Semi-critical
33	Purba Bardhaman	MANGALKOTE	Semi-critical
34	Purba Bardhaman	MANTESWAR	Semi-critical
35	Purba Bardhaman	MEMARI- I	Semi-critical
36	Purba Bardhaman	PURBASTHALI-II	Semi-critical
Total: 36 Blocks			

Annexure-III

Summarized information of 08 States/UTs

Name of State/UTs	Details of over exploited/ Ground water stressed areas District Wise in each State/UT *****	Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas	Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT	State/UT wise details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025	Monitoring and Enforcement Agency in each State/UT and at District Level	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise
Chandigarh	Nil	The draft notification is under process approval. The Draft notification is aligned with the CGWA notifications dated 24.09.2020 and further amendment dated 29.03.2023.	The Chandigarh ground water authority, duly constituted, shall be the responsible agency for issuing NOC/permissions once adoption is notified.	Not applicable.	Monitoring and enforcement are being carried out as per the Chandigarh water supply Bye-laws 2011 and as per proposed amendments in compliance to CGWA notifications dated 24.09.2020 by Municipal Corporation Chandigarh.	Not applicable.
Himachal Pradesh	Nil	Presently, there are no over-exploited areas in	Presently, there are no over-exploited areas in	Nil	Himachal Pradesh	Nil

<p>NCT of Delhi</p>	<p>OE units - 14 (41.18%)</p>	<p>the State as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, NWHR, Dharamshala.</p> <p>That permissions in such overstressed areas for permitting developmental activities/infrastructure facilities are considered strictly on merits by the duly constituted District Level Advisory Committee, chaired by the District Magistrate of the concerned revenue district and comprising representatives of the Central Ground Water Board, Delhi Pollution Control Committee, Delhi Jal Board, Director (Panchayat), local bodies and accredited NGOs. Only those applications which are duly recommended by the said Committee are thereafter sent to the Competent Authority i.e DJB or NDMC for Conveying the decision of the committee.</p>	<p>That the issuance of NOCs/permissions in such cover-exploited and stressed areas is undertaken strictly on merits by the District Level Advisory Committee, chaired by the concerned District Magistrate, comprising representatives of the Central Ground Water Board, Delhi Pollution Control Committee, Delhi Jal Board.</p>	<p>the State as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, NWHR, Dharamshala.</p>	<p>That a total 20,297 illegally operated groundwater extraction structures, as identified and reported by the Delhi Jal Board, out of which 15,962 Nos. illegal borewells have been duly sealed by the respective District Magistrates/ Sub-Divisional Magistrates, 3875 nos. illegal bore wells were voluntarily discontinued/closed by the residents themselves and does not exist at site, 153 nos. illegal bore wells are untraceable due to incorrect addresses /name/mobile no. of the occupant, 142 nos. illegal bore wells are yet to be sealed, Court stay on 160 nos. illegal bore wells and 05 nos. bore wells are approved by DLAC. Reports already placed before the Hon'ble National Green Tribunal in O.A No. 639</p>	<p>Ground Water Authority</p>	<p>That in the National Capital Territory of Delhi, the powers of monitoring and enforcement are statutorily vested in the District Magistrates and Sub-Divisional Magistrates, who function as Authorized Officers under the Lieutenant Governor's Groundwater Regulation Directions, 2010. The Delhi Jal Board confines its role to identifying and reporting instances of unauthorized</p>	<p>That the utilization of Environmental Compensation is undertaken by the District Magistrates through the concerned line departments, as well as by the Delhi Pollution Control Committee, strictly in accordance with their respective statutory mandates. The Delhi -lal Board has no role in, nor does it directly utilize, Environmental Compensation Funds.</p>
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<p>Puducherry</p>	<p>OE Units – 1 (12.5%)</p>	<p>In the UT of Puducherry, No Objection Certificates (NOCs) are issued in Over—exploited/ Stressed areas for purposes such as domestic use, infrastructure development, and non-water based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water</p>	<p>In the UT of Puducherry, No Objection Certificates (NOCs) are issued in Over—exploited/ Stressed areas for purposes such as domestic use, infrastructure development, and non-water based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed</p>	<p>of 2022 titled as Prithpal Sharma Vs. Dept. of Environment and ors., It is further submitted that the imposition and recovery of Environmental Compensation lies within the statutory remit of the Delhi Pollution Control Committee and the District Magistrates, and does not vest with the Delhi Jal Board.</p>	<p>extraction, extending technical assistance, and facilitating coordinated action. The actual sealing of illegal structures and initiation of prosecution proceedings are undertaken by the District Magistrates/SDMs in coordination with the Delhi Police and other enforcement Agencies.</p>	<p>At present environmental charges not collected in the UT of Puducherry</p>
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Lakshadweep	There is no Over-exploited /groundwater stressed areas districts in UT of Lakshadweep.	bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction.	abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction. As per G.OMs No.2/Ag, Puducherry, dated 12 April 2023 of Chief Secretariat (Agriculture), Government of Puducherry.	Not available	Lakshadweep Ground Water Authority	No incident of illegal extraction and hence the point may not be applicable for UT of Lakshadweep.
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			or for any special purpose may make an application to the UT Ground Water Authority for the grant of a permit for the purpose of and shall not proceed with any activity connected with such pumping unless a permit has been granted by the Authority. The responsible agency is Lakshadweep Ground Water Authority.			
Jammu & Kashmir	Nil	At present, no areas in J & K have been notified by the Government/JK WRA as water stressed or over exploited.	Not applicable in view of reply column No. 1.	In the Union Territory of J & K various groundwater structures are being utilized for residential, industrial, and commercial purposes. Permissions for such extraction are presently being granted by the Jal Shakti Dept. and the Industries Dept. However, all such units are being regularized under the relevant provisions of the JK WRA Act, both in respect of existing as well as newly established units.	Jal Shakti Dept/ JK WRA of UT of Jammu and Kashmir.	Not applicable as I&K has so far not encountered any case of contamination/saline affected ground water due to the extraction by residential, commercial and industrial units.No Environmental compensation has been collected so far.
Telangana	OE Units – 32 (5.16%)	Action has been taken as per G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023.	As per the Guidelines of G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023.	Action has been taken as per G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023. Ground Water Extraction Charges collected Financial Year Wise under G.O. Ms. No.	District level - District Collector, at Divisional level - Revenue Divisional	The Revenue generated from the proposed water abstraction/restoration charges shall be kept in a separate fund for implementation of site specific suitable

West Bengal	Nil	NA	<p>In Rule 9(3) of the West Bengal GW Rules, 2022, mandatory conditions for drawl are given. Such conditions are monitored from time to time to ensure that they are properly followed.</p> <p>In case the proposed drawl is more than 100 m³/day in an Over-Exploited/Critical/Semi-Critical Block, the applicant has to mandatorily submit Impact Assessment Report of existing/proposed ground water withdrawal on the ground water regime and also socio-economic impact report by accredited consultants (approved by CGWA).</p>	<p>15 is enclosed.</p>	<p>Officer, at Mandal level - Tahsildar. /At State Level, CEO, SLNA-PR & RD Department.</p>	<p>demand/supply side interventions. However, 90% of charges collected under the Environmental Compensation charges are remitted to the State Govt. head of Account and 10% of charges may be utilized for administrative mechanism by Ground Water Department i.e. Nodal Department as per GO Ms No. 30 dated 07.10.2023.</p>
		<p>Action taken and environmental compensation collected till March, 2025</p>	<p>Districts- DLA monitors groundwater levels in 7 districts; District Enforcement quarterly; District Wing works under Task Forces formed DM's supervision.</p>	<p>At present, there is no provision of environmental compensation in the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005. However, the State taken up recharge and conservation initiatives under the 'Jal Dharo, Jal Bharo' programme. Under the programme, key interventions are as follows: . Rooftop rainwater harvesting structures. -Check dams, detention structures, minor irrigation tanks. -De-siltation of silted creeks in saline-affected areas. -A total of 4,14,705 equivalent tank units have been constructed across the State since the year 2011. These programme aims to</p>		
		<p>Total illegal structures identified</p>	<p>4506</p>	<p>State- SLA and HLA analyse reports and formulate policy; SWID compiles hydrogeological trends, rainfall data, DWLR validation etc.</p>		
		<p>Total penalty imposed</p>	<p>Rs 2,40,42,266/-</p>	<p>State- SLA and HLA analyse reports and formulate policy; SWID compiles hydrogeological trends, rainfall data, DWLR validation etc.</p>		
		<p>Penalty recovered</p>	<p>Rs 1,87,62,266/-</p>	<p>State- SLA and HLA analyse reports and formulate policy; SWID compiles hydrogeological trends, rainfall data, DWLR validation etc.</p>		

